

RATIFIED MINUTES OF MEETING NO.19/15 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 09.12.2014

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 19/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 09.12.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the Member & Designation	Room No.	Telephone No.	Deptt/Organisation.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. S.Muthukumar, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:20.01.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The firm had sought for 4 weeks' time vide their mail dated 28.07.2014, followed by reminder dated 22.10.2014 sent to the firm. The Committee decided to reiterate its earlier decision for the necessary			


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document. The Committee also that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Case is deferred to 20.01.2015.

2	Case No.:17/11/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Approved
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	
	Decision: The Committee decided to ratify norms based on the recommendations of DIPP vide their UO N.7/191/14-TSW, dt.29.10.2014 (copy to be forwarded to RA and firm). RA may take action accordingly.			

3	Case No.:15/26/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:20.01.2015
	Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The firm had sought for 4 weeks' time vide their mail dated 28.07.2014, followed by reminder dated 22.10.2014 sent to the firm. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Case is deferred to 20.01.2015.			

4	Case No.:1/26/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:20.01.2015
	Decision: The Committee noted that the letter dated 21.10.2014 requesting for furnishing the Amendment Sheet of the said AA has been sent to the RA, Baroda and decided to remind RA for their reply. Case is deferred to 20.01.2015.			

5	Case No.:41/19/80-ALC2/2014	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:19/80-ALC2/2014	Status:
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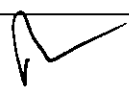

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		09.12.2014	Deferred
HQ File :01/80/050/00475/AM15/	RLA File :07/21/040/01003/AM13/	Lic.No/Date:0710093996 01.03.2013	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application has been sent to the DHI for their comments on 08.12.2014 and decided to await comments of DHI. Case is deferred to 20.01.2015.			

Case No.:33/8/80-ALC2/2013	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	Defer Date:20.01.2015
Decision: The Committee noted that the 13 th reminder dated 22.10.2014 has been given to EPCG Division for forwarding their inputs in respect of ratification of subject AA and decided to issue reminder for their comments. Case is deferred to 20.01.2015.			

Case No.:3/6/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:20.01.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The firm had sought for 4 weeks' time vide their mail dated 28.07.2014, followed by reminder dated 22.10.2014 sent to the firm. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Case is deferred to 20.01.2015.			

Case No.:2/13/80-ALC2/2014	Party Name:RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
HQ File :01/80/050/00321/AM15/	RLA File :09/24/040/00074/AM14/	Lic.No/Date:0910056105 23.05.2013	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application which was sent to DIPP on 25.11.2014 actually pertains to MSME/DHI and decided to forward the same to MSME/DHI for their comments. Case is deferred to 20.01.2015.			


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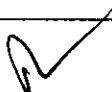
9	Case No.: 9/7/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00146/AM15/	RLA File :07/24/040/00066/AM14/	Lic.No/Date: 0710096215 26.06.2013	Defer Date: 20.01.2015
	Decision: The Committee noted that firm has not replied to deficiency letter dated 11.09.2014 followed by the reminder on 20.11.2014, and decided to send reminder to the firm. Case is deferred to 20.01.2015.			

10	Case No.: 14/15/80-ALC2/2013	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date: 0510362949 20.08.2013	Defer Date: 20.01.2015
	Decision: The Committee noted that the case has been forwarded to C&PC for their comments followed by reminders the last one being sent on 21.10.2014. The Committee decided to remind C&PC for comments. Case is deferred to 20.01.2015.			

11	Case No.: 16/15/80-ALC2/2013	Party Name: INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Rejected
	HQ File :01/80/050/00272/AM14/	RLA File :05/23/040/00221/AM14/	Lic.No/Date: 0510363605 26.08.2013	
	Decision: The Committee noted that firm has not replied to deficiency letter dated 13.06.2014 followed by reminder dated 28.07.2014, final reminder dated 21.10.2014 and 15 more days for also. After deliberations, the Committee decided to reject the firm's request with the direction to pay to Custom Duty and applicable interest for regularization of the license. RA may take action accordingly.			

12	Case No.: 54/15/80-ALC2/2013	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00310/AM14/	RLA File :09/24/040/00218/AM14/	Lic.No/Date: 0910057395 28.08.2013	Defer Date: 20.01.2015
	Decision: The Committee noted that the firm's application was forwarded to MSME on 20.6.2014 for their comments followed by two reminders dated 28.07.2014 & 22.10.2014. The representative of MSME sought a further copy of the application to which the Committee decided to send the same, and decided to wait for MSME comments. Case is deferred to 20.01.2015.			

13	Case No.: 55/15/80-ALC2/2013	Party Name: POLMOR STEEL PVT LTD	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date: 0910057433	Defer


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:01/80/050/00311/AM14/	:09/24/040/00249/AM14/	30.08.2013	Date:20.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 11.09.2014 followed by reminder dated 20.11.2014. After deliberations, the Committee decided to send reminder to the firm. Case is deferred to 20.01.2015.			

Case No.:56/15/80-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
14 HQ File :01/80/050/00312/AM14/	RLA File :09/24/040/00250/AM14/	Lic.No/Date:0910057434 30.08.2013	Defer Date:20.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 11.09.2014 followed by reminder dated 20.11.2014 and decided to send reminder to the firm. Case is deferred to 20.01.2015.			

Case No.:36/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
15 HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:20.01.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The firm had sought for 4 weeks' time vide their mail dated 28.07.2014, followed by reminder dated 22.10.2014 sent to the firm. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Case is deferred to 20.01.2015.			

Case No.:1/18/80-ALC2/2013	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
16 HQ File :01/80/050/00331/AM14/	RLA File :04/24/040/00123/AM14/	Lic.No/Date:0410149958 17.09.2013	Defer Date:20.01.2015
Decision: The Committee noted that the deficiency letter has been forwarded to the firm on 14.11.2014 and decided to issue reminder to the firm for reply. Case is deferred to 20.01.2015.			

Case No.:46/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
17 HQ File	RLA File	Lic.No/Date:0510366074	Defer

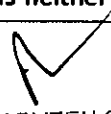
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:01/80/050/00302/AM14/	:05/23/040/00245/AM14/	19.09.2013	Date:20.01.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The firm had sought for 4 weeks' time vide their mail dated 28.07.2014, followed by reminder dated 22.10.2014 sent to the firm. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Case is deferred to 20.01.2015.			

Case No.:34/18/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
18 HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	Defer Date:20.01.2015
Decision: The Committee also noted that the application of the firm has been sent to DRDO on 24.11.2014 decided to await DRDO comments. Case is deferred to 20.01.2015.			

Case No.:21/18/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
19 HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:20.01.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The firm had sought for 4 weeks' time vide their mail dated 28.07.2014, followed by reminder dated 22.10.2014 sent to the firm. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Case is deferred to 20.01.2015.			

Case No.:9/18/80-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
20 HQ File :01/80/050/00339/AM14/	RLA File :32/21/040/00111/AM14/	Lic.No/Date:3210068243 07.10.2013	Defer Date:20.01.2015
Decision: The Committee noted that firm has neither replied to deficiency letter dated 26.09.2014			


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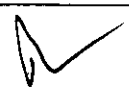
sent by DEIT directly and decided to send reminder along with the copy of aforesaid deficiency letter to the firm. Case is deferred to 20.01.2015.

21	Case No.:19/18/80-ALC2/2013	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Rejected
	HQ File :01/80/050/00349/AM14/	RLA File :05/24/040/00233/AM14/	Lic.No/Date:0510367680 07.10.2013	
	Decision: The Committee noted that firm has not replied to DEIT deficiency letter sent directly dated 16.04.2014, followed by DGFT reminder dated 17.06.2014, e-mail dated 20.6.2014, and final reminder dated 16.09.2014 and 15 days time. After deliberations, the Committee decided to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take action accordingly.			

22	Case No.:36/19/81-ALC2/2013	Party Name:SAI LINKS (INDIA) P.LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/81/050/00350/AM14/	RLA File :31/83/040/00129/AM14/	Lic.No/Date:3110060918 25.10.2013	Defer Date:20.01.2015
	Decision: The Committee noted that firm has not replied to deficiency letter dated 15.05.2014 followed by reminder dated 28.07.2014, final reminder dated 24.10.2014 and 15 days time. The Committee also noted that the e-mail reply received from the firm is incomplete and decided to issue second reminder to the firm for a full reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 20.01.2015.			

23	Case No.:31/18/80-ALC2/2013	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date:3110060945 30.10.2013	Defer Date:20.01.2015
	Decision: The Committee noted that firm's reply dated 16.09.2014 has been sent to DHI on 29.09.2014 for comments and decided to remind DHI for expediting comments. Case is deferred to 20.01.2015.			

24	Case No.:4/21/80-ALC2/2013	Party Name:CARDINAL YACHTS	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00400/AM14/	RLA File :03/94/040/00516/AM14/	Lic.No/Date:0310756453 31.10.2013	Defer Date:20.01.2015
	Decision: The Committee noted that deficiency letter of MSME has been sent to the firm on 26.11.2014 for their reply. Case is deferred to 20.01.2015.			


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25	Case No.:19/24/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00496/AM14/	RLA File :07/24/040/00232/AM14/	Lic.No/Date:0710099452 07.11.2013	Defer Date:20.01.2015
	Decision : The Committee noted that firm's reply dated 02.07.2014 has been sent to MSME on 13.08.2014 for comments and copies of previous decisions taken by NC-I/recommendations of Technical Authorities in the cases of ratification of norms of previous licenses of the firm were handed over to MSME and decided to remind MSME for their comments. Case is deferred to 20.01.2015.			

26	Case No.:20/24/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00497/AM14/	RLA File :07/24/040/00248/AM14/	Lic.No/Date:0710099453 07.11.2013	Defer Date:20.01.2015
	Decision : The Committee noted that firm's reply dated 02.07.2014 has been sent to MSME on 13.08.2014 for comments and copies of previous decisions taken by NC-I/recommendations of Technical Authorities in the cases of ratification of norms of previous licenses of the firm were handed over to MSME and decided to remind MSME for their comments. Case is deferred to 20.01.2015.			

27	Case No.:1/21/80-ALC2/2013	Party Name:ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00397/AM14/	RLA File :13/24/040/00023/AM14/	Lic.No/Date:1310045080 18.11.2013	Defer Date:20.01.2015
	Decision: The representative of the firm, Shri Kunj Bihari Jain, Dy.Manager (Sales) attended the PH in response to the Committee letter dated 19.11.2014 and explained the points raised by the representative of DIPP before the Committee. The Committee after deliberations, advised the firm's representative to send written submissions for further examination of their request. Case is deferred to 20.01.2015.			

28	Case No.:14/21/80-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00410/AM14/	RLA File :32/21/040/00141/AM14/	Lic.No/Date:3210070400 28.11.2013	Defer Date:20.01.2015
	Decision: The Committee noted that firm's reply dated 07.04.2014 has been sent to DHI on 06.06.2014 for comments followed by reminder dated 21.10.2014 and decided to remind DHI. Case is deferred to 20.01.2015.			

29	Case No.:22/21/80- ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
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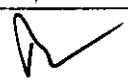
	OIL		
HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:20.01.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The firm had sought for 4 weeks' time vide their mail dated 28.07.2014, followed by reminder dated 22.10.2014 sent to the firm. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Case is deferred to 20.01.2015.			

	Case No.:17/21/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
30	HQ File :01/80/050/00413/AM14/	RLA File :05/23/040/00373/AM14/	Lic.No/Date:0510373370 12.12.2013	Defer Date:20.01.2015
Decision: The Committee noted that firm's reply dated 21.10.2014 has been sent to DHI on 22.10.2014 followed by reminder 20.11.2014 for comments and decided to remind DHI. Case is deferred to 20.01.2015.				

	Case No.:17/24/80-ALC2/2013	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
31	HQ File :01/80/050/00494/AM14/	RLA File :05/23/040/00370/AM14/	Lic.No/Date:0510374413 24.12.2013	Defer Date:20.01.2015
Decision: The Committee noted that firm's reply dated 04.12.2014 has been sent to the DHI on 05.12.2014 for comments and decided to await comments from DHI. Case is deferred to 20.01.2015.				

	Case No.:18/24/80-ALC2/2013	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
32	HQ File :01/80/050/00495/AM14/	RLA File :05/23/040/00371/AM14/	Lic.No/Date:0510374411 24.12.2013	Defer Date:20.01.2015
Decision: The Committee noted that firm's reply dated 04.12.2014 has been sent to the DHI on 05.12.2014 for comments and decided to await comments from DHI. Case is deferred to 20.01.2015.				

	Case No.:37/24/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
33	HQ File :01/80/050/00514/AM14/	RLA File :03/95/040/00781/AM14/	Lic.No/Date:0310766034 13.01.2014	Defer Date:20.01.2015


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Decision: The Committee noted that the firm's reply dated 19.08.2014 has been forwarded to DHI on 27.8.2014 followed by reminder dated 20.10.2014 and decided to remind them for comments. Case is deferred to 20.01.2015.

34	Case No.:45/24/80-ALC2/2013	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00522/AM14/	RLA File :03/94/040/00880/AM14/	Lic.No/Date:0310766285 15.01.2014	Defer Date:20.01.2015
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 followed by reminder dated 21.10.2014 final dated 20.11.2014, e-mail on 22.11.2014 and decided to await 15 days time, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 20.01.2015.				

35	Case No.:1/23/80-ALC2/2013	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's reply dated 29.07.2014 has been forwarded to DEIT on 27.8.2014 followed by reminder on 20.11.2014 for comments, and decided to send reminder to DEIT. Case is deferred to 20.01.2015.				

36	Case No.:46/24/80-ALC2/2013	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00523/AM14/	RLA File :04/24/040/00229/AM14/	Lic.No/Date:0410154390 20.01.2014	Defer Date:20.01.2015
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by reminder dated 09.09.2014 and 20.11.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 20.01.2015.				

37	Case No.:21/7/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00158/AM15/	RLA File :07/24/040/00357/AM14/	Lic.No/Date:0710101865 03.02.2014	Defer Date:20.01.2015
Decision: The Committee noted that firm has sent a letter dated requesting for fixation of norms based on the earlier norms as in AA No.0710091489, dated 22.10.2012 and decided to send the firm's request to MSME for comments. Case is deferred to 20.01.2015.				

38	Case No.:11/5/80-ALC2/2014	Party Name:ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:19/80-ALC2/2014	Status: Deferred
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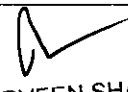
		09.12.2014	
HQ File :01/80/050/00096/AM15/	RLA File :13/24/040/00056/AM14/	Lic.No/Date:1310046344 13.03.2014	Defer Date:20.01.2015
Decision: The representative of the firm, Shri Kunj Bihari Jain, Dy.Manager (Sales) attended the PH in response to the Committee letter dated 19.11.2014 and explained the points raised by the representative of DIPP before the Committee. The Committee after deliberations, advised the firm's representative to send written submissions for further examination of their request. Case is deferred to 20.01.2015.			

39	Case No.:11/7/80-ALC2/2014	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00148/AM15/	RLA File :07/24/040/00444/AM14/	Lic.No/Date:0710102920 14.03.2014	Defer Date:20.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 22.10.2014 followed by DGFT reminders dated 20.11.2014 and e mail 08.12.2014 and decided to await reply from the firm. Case is deferred to 20.01.2015.				

40	Case No.:19/7/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00156/AM15/	RLA File :05/24/040/00483/AM14/	Lic.No/Date:0510382361 21.03.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's reply dated 10.10.2014 has been forwarded to MSME on 24.10.2014 comments and decided to remind for MSME comments. Case is deferred to 20.01.2015.				

41	Case No.:5/10/80-ALC2/2014	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Approved
	HQ File :01/80/050/00201/AM15/	RLA File :03/95/040/01051/AM14/	Lic.No/Date:0310777600 08.04.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of MSME vide their UO No.30 (118)2014-ME, dated 21.11.2014(copy to be forwarded RA and firm).				
RA may take further action accordingly.				

42	Case No.:2/7/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00139/AM15/	RLA File :05/23/040/00009/AM15/	Lic.No/Date:0510384029 15.04.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's reply dated 21.10.2014 has been forwarded to DHI on 22.10.2014 for comments and decided to remind DHI for comments. Case is deferred to				


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20.01.2015.

43	Case No.:13/7/80-ALC2/2014	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00150/AM15/	RLA File :05/24/040/00002/AM15/	Lic.No/Date:0510384078 15.04.2014	Defer Date:20.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 12.09.2014 followed by reminder dated 20.11.2014 and decided to await reply from the firm. Case is deferred to 20.01.2015.				

44	Case No.:31/7/80-ALC2/2014	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00168/AM15/	RLA File :05/23/040/00468/AM14/	Lic.No/Date:0510384861 24.04.2014	Defer Date:20.01.2015
Decision: The Committee based on the deficiency letter of DIPP dated 09.12.2014 decided to seek the following information from the firm as the reply submitted by them is not complete:				
1. Details of import item at Sl. No. 1 as it does not appear to be a Raw material/Component for the export product. 2. Details of manufacturing activities by them in their plant on import item at Sl. No. 1				
Case is deferred to 20.01.2015.				

45	Case No.:1/7/80-ALC2/2014	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00138/AM15/	RLA File :05/23/040/00013/AM15/	Lic.No/Date:0510385020 25.04.2014	Defer Date:20.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 sent directly followed by DGFT reminder dated 21.10.2014, final reminder dated 20.11.2014 and e-mail dated 22.11.2014. After deliberations, the Committee decided to wait 15 days for firm's reply, failing which, it would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 20.01.2015.				

46	Case No.:12/7/80-ALC2/2014	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00149/AM15/	RLA File :05/24/040/00494/AM14/	Lic.No/Date:0510385024 25.04.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm vide email dated 28.11.2014 informed that they are submitting amendment sheet to the RA and requested the NC to keep their case in abeyance. After deliberations, the Committee decided to await the amendment sheet from the firm. Case is deferred to 20.01.2015.				


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47	Case No.:10/7/80-ALC2/2014	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00147/AM15/	RLA File :05/24/040/00498/AM14/	Lic.No/Date:0510385912 06.05.2014	Defer Date:20.01.2015
Decision: The Committee also noted that firm has not replied to deficiency letter dated 28.07.2014 followed by reminder dated 22.10.2014, final reminder dated 22.11.2014 followed by email on 08.12.2014 grant 15 days time to the firm to reply, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 20.01.2015.				

48	Case No.:48/10/80-ALC2/2014	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Approved
	HQ File :01/80/050/00244/AM15/	RLA File :03/95/040/00117/AM15/	Lic.No/Date:0310781237 09.05.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of MSME vide their UO Note no.30 (122)2014-ME, dated 08.12.2014(Copy to be followed to RA and firm).				
RA may take action accordingly.				

49	Case No.:49/10/80-ALC2/2014	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Approved
	HQ File :01/80/050/00245/AM15/	RLA File :03/95/040/00118/AM15/	Lic.No/Date:0310781233 09.05.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of MSME vide their UO Note no.30 (123)2014-ME, dated 08.12.2014(Copy to be followed to RA and firm).				
RA may take action accordingly.				

50	Case No.:45/10/80-ALC2/2014	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00241/AM15/	RLA File :03/95/040/00116/AM15/	Lic.No/Date:0310781348 12.05.2014	Defer Date:20.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 23.09.2014 followed by reminder dated 20.11.2014 and decided to issue final reminder to the firm for reply, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 20.01.2015.				

51	Case No.:3/7/80-ALC2/2014	Party Name:BOTIL OIL	Meet No/Date:19/80-	Status:
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14

	TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	ALC2/2014 09.12.2014	Deferred
HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm has been given time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide letter dated 09.07.2014 which has not been received till date. The Committee decided to reiterate its earlier decision for the necessary document. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Case is deferred to 20.01.2015.			

	Case No.:2/10/80-ALC2/2014	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
52	HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's reply dated 19.11.2014 was forwarded to DHI on 25.11.2014 for comments and decided to await comments from DHI. Case is deferred to 20.01.2015.				

	Case No.:3/10/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
53	HQ File :01/80/050/00199/AM15/	RLA File :03/95/040/00039/AM15/	Lic.No/Date:0310781705 15.05.2014	Defer Date:20.01.2015
Decision: The Committee decided to request RA, Mumbai for the hardcopy of the application to consider the firm's request. Case is deferred to 20.01.2015.				

	Case No.:41/10/80-ALC2/2014	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
54	HQ File :01/80/050/00237/AM15/	RLA File :05/24/040/00066/AM15/	Lic.No/Date:0510386661 16.05.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's reply dated 18.9.2014 has been forwarded to C&PC on 07.10.2014 followed by reminder on 21.11.2014 for comments and decided to remind them for comments. Case is deferred to 20.01.2015.				

55	Case No.:38/10/80-ALC2/2014	Party Name:POLE STAR COILS PVT.LTD.	Meet No/Date:19/80-ALC2/2014	Status: Deferred
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		09.12.2014	
HQ File :01/80/050/00234/AM15/	RLA File :03/95/040/00134/AM15/	Lic.No/Date:0310782136 20.05.2014	Defer Date:20.01.2015
Decision: The Committee decided to seek information in respect of sl. nos. 4 & 5 from the firm as the reply received from the firm is incomplete, as suggested by the representative of DIPP. Case is deferred to 20.01.2015.			

Case No.: 31/10/80-ALC2/2014	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
HQ File :01/80/050/00227/AM15/	RLA File :07/24/040/00035/AM15/	Lic.No/Date:0710104408 23.05.2014	Defer Date:20.01.2015
56	Decision: The Committee noted that firm has not replied to deficiency letter dated 26.08.2014 given by C&PC directly followed by DGFT reminder dated 20.10.2014 along with copy of deficiency letter and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 20.01.2015.		

Case No.: 15/7/80-ALC2/2014	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
HQ File :01/80/050/00152/AM15/	RLA File :31/83/040/00048/AM15/	Lic.No/Date:3110064115 26.05.2014	Defer Date:20.01.2015
57	Decision : The Committee noted that the firm's reply dated 05.10.2014 has been forwarded to C&PC on 21.10.2014 followed by reminder on 20.11.2014 and the revised data sheet on 21.11.2014 and decided to await C&PC comments. Case is deferred to 20.01.2015.		

Case No.: 14/7/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
HQ File :01/80/050/00151/AM15/	RLA File :04/24/040/00035/AM15/	Lic.No/Date:0410158212 27.05.2014	Defer Date:20.01.2015
58	Decision: The Committee noted that firm has not replied to deficiency letter dated 25.08.2014 followed by reminder dated 24.10.2014 and decided to remind the firm for reply. Case is deferred to 20.01.2015.		

Case No.: 12/10/80-ALC2/2014	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
HQ File :01/80/050/00208/AM15/	RLA File :07/24/040/00065/AM15/	Lic.No/Date:0710104531 28.05.2014	Defer Date:20.01.2015
59	Decision: The Committee noted that the firm's application has been sent to MSME on 25.07.2014 for comments followed by reminder dated 21.10.2014 and decided to remind the MSME for comments. Case is deferred to 20.01.2015.		

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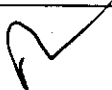
60	Case No.:13/10/80-ALC2/2014	Party Name: MIM COMPONENTS (BANGALORE) PVT LTD	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00209/AM15/	RLA File :07/24/040/00066/AM15/	Lic.No/Date:0710104564 28.05.2014	Defer Date:20.01.2015
Decision : The Committee noted that firm has not replied to deficiency letter dated 20.10.2014 and decided to remind the firm for reply. Case is deferred to 20.01.2015.				

61	Case No.:24/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00220/AM15/	RLA File :05/23/040/00084/AM15/	Lic.No/Date:0510388030 03.06.2014	Defer Date:20.01.2015
Decision: The Committee noted that the deficiency letter has again been sent to the firm on 20.11.2014 followed by e-mail on 22.11.2014, and decided to await reply from the firm. Case is deferred to 20.01.2015.				

62	Case No.:47/10/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD ,	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00243/AM15/	RLA File :07/24/040/00074/AM15/	Lic.No/Date:0710104725 03.06.2014	Defer Date:20.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 16.09.2014 followed by e-mail dated 16.09.2014 and decided to remind the firm for reply. Case is deferred to 20.01.2015.				

63	Case No.:15/10/80-ALC2/2014	Party Name:ARIOLI TEXTILES MACHINERY PVT LTD	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00211/AM15/	RLA File :34/21/040/00090/AM15/	Lic.No/Date:3410040214 06.06.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 09.09.2014 for comments followed by reminder on 20.11.2014, and decided to send reminder to MSME. Case is deferred 20.01.2015.				

64	Case No.:6/10/80-ALC2/2014	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00202/AM15/	RLA File :04/24/040/00050/AM15/	Lic.No/Date:0410158506 09.06.2014	Defer Date:20.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 08.09.2014 followed by reminder on 20.11.2014 and e-mail on 22.11.2014 and decided to send reminder to the firm. Case is deferred to 20.01.2015.				


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65	Case No.:39/10/80-ALC2/2014	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00235/AM15/	RLA File :03/95/040/00177/AM15/	Lic.No/Date:0310784828 09.06.2014	Defer Date:20.01.2015
	Decision: The Committee noted that the firm has sought three weeks time for furnishing their replies vide their letter dated 09.10.2014 but did not furnish the reply. The Committee after deliberations, decided to issue remind time the firm. Case is deferred to 20.01.2015.			
66	Case No.:40/10/80-ALC2/2014	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00236/AM15/	RLA File :03/95/040/00176/AM15/	Lic.No/Date:0310784832 09.06.2014	Defer Date:20.01.2015
	Decision: The Committee noted that the firm has sought three weeks time for furnishing their replies vide their letter dated 09.10.2014 but did not furnish the reply. The Committee after deliberations, decided to issue reminder to the firm. Case is deferred to 20.01.2015.			
67	Case No.:35/10/80-ALC2/2014	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00231/AM15/	RLA File :07/24/040/00049/AM15/	Lic.No/Date:0710105002 11.06.2014	Defer Date:20.01.2015
	Decision: The Committee noted that the firm's application has been forwarded to MSME on 22.07.2014 followed by reminders dated 12.09.2014, 20.11.2014 and decided to remind MSME for comments. Case is deferred to 20.01.2015.			
68	Case No.:20/10/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00216/AM15/	RLA File :05/23/040/00106/AM15/	Lic.No/Date:0510388622 12.06.2014	Defer Date:20.01.2015
	Decision: The Committee noted that firm has not replied to deficiency letter dated 21.10.2014 and decided to issue reminder to the firm for reply. Case is deferred to 20.01.2015.			
69	Case No.:4/19/80-ALC2/2014	Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00438/AM15/	RLA File :04/24/040/00060/AM15/	Lic.No/Date:0410158680 13.06.2014	Defer Date:20.01.2015
	Decision: The Committee noted that the firm's application has been forwarded to DHI on 05.12.2014 and decided to await comments. Case is deferred to 20.01.2015.			
70	Case No.:28/10/80-ALC2/2014	Party Name:FREEDOM OPHTHALMIC PRIVATE	Meet No/Date:19/80-ALC2/2014	Status: Deferred


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	LIMITED,	09.12.2014	
HQ File :01/80/050/00224/AM15/	RLA File :04/24/040/00066/AM15/	Lic.No/Date:0410158701 17.06.2014	Defer Date:20.01.2015
Decision : The Committee noted that the firm's reply dated 25.09.2014 has been forwarded to C&PC on 08.10.2014 for comments followed by reminder on 20.11.2014 and decided to await C&PC comments. Case is deferred to 20.01.2015.			

71	Case No.:10/10/80-ALC2/2014	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00206/AM15/	RLA File :04/24/040/00065/AM15/	Lic.No/Date:0410158740 18.06.2014	Defer Date:20.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 19.09.2014 followed by reminder dated 20.11.2014 and e-mail dated 22.11.2014 and decided to issue final reminder to firm for reply. Case is deferred to 20.01.2015.				

72	Case No.:21/10/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00217/AM15/	RLA File :05/23/040/00121/AM15/	Lic.No/Date:0510388787 18.06.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's reply dated 16.09.2014 has been forwarded to DHI on 07.10.2014 for comments followed by reminder dated 20.11.2014 and decided to remind DHI for comments. Case is deferred to 20.01.2015.				

73	Case No.:30/10/80- ALC2/2014	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00226/AM15/	RLA File :31/83/040/00042/AM15/	Lic.No/Date:3110064422 18.06.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's reply dated 18.09.2014 has been forwarded to DHI on 26.09.2014 for comments followed by reminder dated 20.11.2014 and decided to remind DHI for comments. Case is deferred to 20.01.2015.				

74	Case No.:9/10/80-ALC2/2014	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Approved
	HQ File :01/80/050/00205/AM15/	RLA File :04/24/040/00057/AM15/	Lic.No/Date:0410158756 19.06.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI on repeat basis with reference to AA No.0410156226, dated 14.03.2014(copy to be forwarded to RA and firm).				
RA to take further action accordingly.				


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75	Case No.:37/10/80-ALC2/2014	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00233/AM15/	RLA File :05/24/040/00131/AM15/	Lic.No/Date:0510388905 19.06.2014	Defer Date:20.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 12.09.2014 followed by reminder to firm dated 20.11.2014, email dated 08.12.2014 and decided to await reply from the firm. Case is deferred to 20.01.2015.				

76	Case No.:23/10/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Approved
	HQ File :01/80/050/00219/AM15/	RLA File :05/23/040/00122/AM15/	Lic.No/Date:0510388973 20.06.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP vide their UO Note No.12/159/2014-TSW/76, dated 09.12.2014 as under.				
1. Net Empty weight of 102.3 MT may be specified with the quantities of export product.. 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 4, 5 & 6. 3. Quantities of import items at Sl. No 1, 5 & 6 may be allowed as 1.0417 Kgs./Kg. content in the export products as claimed by the firm. 4. Quantity of import item at Sl. No. 2 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 12883 Kgs. inclusive of 34.3 % wastage after taking 20 % recovery from scrap. 5. Quantity of import item at Sl. No. 3 may be allowed as 502 Kgs. (2 Nos.) on net to net basis. 6. Quantity of import item at Sl. No. 4 may be allowed as 26308 Kgs. (21108 Meters) inclusive of 2 % wastage. 7. Quantity of import item at Sl. No. 7 may be allowed on net to net basis with accountability clause 8. Quantities of import items at Sl. No. 8 to 14 may be allowed as applied for.				
RA to take further action accordingly.				

77	Case No.:32/10/80-ALC2/2014	Party Name:ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00228/AM15/	RLA File :31/83/040/00070/AM15/	Lic.No/Date:3110064467 24.06.2014	Defer Date:20.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 11.09.2014 followed by reminder dated 20.11.2014 and decided to issue reminder to the firm for reply. Case is deferred to 20.01.2015.				

78	Case No.:50/10/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00246/AM15/	RLA File :61/24/040/00006/AM15/	Lic.No/Date:6110001215 18.07.2014	Defer Date:20.01.2015

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Decision: The Committee noted that the firm's application has been forwarded to DHI on 05.08.2014 for comments followed by reminder dated 21.10.2014 and decided to issue reminder to DHI for comments. Case is deferred to 20.01.2015.

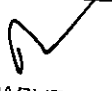
79	Case No.:51/10/80-ALC2/2014	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00247/AM15/	RLA File :07/24/040/00252/AM14/	Lic.No/Date:0710105948 21.07.2014	Defer Date:20.01.2015
Decision: The Committee noted that firm's application has been forwarded to MSME on 25.08.2014 followed by reminders dated 20.10.2014, 19.11.2014 and decided the issue reminder to MSME for comments. Case is deferred to 20.01.2015.				

80	Case No.:2/16/80-ALC2/2014	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00371/AM15/	RLA File :09/24/040/00201/AM15/	Lic.No/Date:0910060710 23.07.2014	Defer Date:20.01.2015
Decision: The Committee noted that hard copy of firm's application has not been received from and reminder has been sent to RA, Hyderabad and decided to issue reminder to RA, Hyderabad for firm's application. Case is deferred to 20.01.2015.				

81	Case No.:52/10/80-ALC2/2014	Party Name:CHAK RADER FARM EQUIPMENTS PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00248/AM15/	RLA File :09/24/040/00138/AM15/	Lic.No/Date:0910060730 24.07.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application has been forwarded to MSME on 13.08.2014 for comments followed by reminder dated 21.10.2014 and decided to issue reminder to MSME for comments. Case is deferred to 20.01.2015.				

82	Case No.:21/19/80-ALC2/2014	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00455/AM15/	RLA File :03/95/040/00378/AM15/	Lic.No/Date:0310787636 05.08.2014	Defer Date:20.01.2015
Decision: The Committee noted that MSME has sought clarifications vide their deficiency letter ID No.30(176)/2014-ME, dated 09.12.2014 and decided to send a copy of the same to the firm for reply. Case is deferred to 20.01.2015.				

83	Case No.:1/19/80-ALC2/2014	Party Name:ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00435/AM15/	RLA File :52/24/040/00026/AM15/	Lic.No/Date:5210041184 07.08.2014	Defer Date:20.01.2015


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Decision: The Committee noted that DIPP has sought clarifications vide their deficiency letter ID No.12/159/2014-TSW/83, dated 09.12.2014 as under and decided to send a copy of the same to the firm for reply.

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantities of import items from Sl. No. 1 to 11 in Nos. also in addition to their weights.
3. Details of import item at Sl. No. 11 and its specific use in export items.

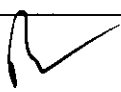
Case is deferred to 20.01.2015.

84	Case No.:37/19/80-ALC2/2014	Party Name:KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 21.11.2014 for comments and decided to await comments. Case is deferred to 20.01.2015.				

85	Case No.:40/19/80-ALC2/2014	Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00474/AM15/	RLA File :05/23/040/00206/AM15/	Lic.No/Date:0510390630 21.08.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 21.11.2014 for comments and EPCG clarification has been sought from the firm vide letter dated 20.11.2014 and decided to await comments. Case is deferred to 20.01.2015.				

86	Case No.:3/16/80-ALC2/2014	Party Name:ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00372/AM15/	RLA File :52/24/040/00030/AM15/	Lic.No/Date:5210041204 22.08.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application has been sent to DIPP on 09.12.2014 for comments and decided to await comments. Case is deferred to 20.01.2015.				

87	Case No.:5/19/80-ALC2/2014	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Approved
	HQ File :01/80/050/00439/AM15/	RLA File :03/94/040/00462/AM15/	Lic.No/Date:0310788394 26.08.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP vide their UO Note No.12/159/2014-TSW/87, dated 09.12.2014 as under.				
1. Net Empty weight of export products may be specified as under:				


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Sl. No.	Net Empty Weight (Kgs.)	Sl. No.	Net Empty Weight (Kgs.)	Sl. No.	Net Empty Weight (Kgs.)
1	180360	6	6350	11	30495
2	3587	7	5320	12	30495
3	7962	8	31067	13	30495
4	16500	9	31067	14	13160
5	20865	10	30495	15	4950

- Quantity of import item at Sl. No. 1 may be allowed as 333 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 9936 Kgs. inclusive of 3 % wastage.
- Quantity of import item at Sl. No. 2 may be allowed as 49 Nos. on net to net basis. Duty free weight of this item may be allowed as 90569 Kgs. inclusive of 33 % wastage after taking 20 % recovery from scrap.
- Quantity of import item at Sl. No. 3 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 2294 Kgs. inclusive of 72 % wastage after taking 20 % recovery from scrap.
- Quantity of import item at Sl. No. 4 may be allowed as 71 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 3472 Kgs. inclusive of 3 % wastage.
- Quantity of import item at Sl. No. 5 may be allowed as 31 Nos. on net to net basis. Duty free weight of this item may be allowed as 32063 Kgs. inclusive of 40.5 % wastage after taking 20 % recovery from scrap.
- Word "Relevant" may be prefixed with the description of import items at Sl. No. 6, 7, 10 to 15, 19, 24 & 26.
- Quantities of import items at Sl. No. 6, 7, 19 & 24 may be allowed as 138264 Kgs., 19916 Kgs., 28163 Kgs & 2664 Kgs. respectively as 1.05 Kgs./kg. content in the export products.
- Quantity of import item at Sl. No. 8 may be allowed as 11 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 13 Kgs. inclusive of 3 % wastage.
- Quantity of import item at Sl. No. 9 may be allowed as 5 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 8 Kgs. inclusive of 3 % wastage.
- Quantity of import item at Sl. No. 10 may be allowed as 63602 Kgs. (66644 Meters) inclusive of 2 % wastage.
- Quantity of import item at Sl. No. 11 may be allowed as 2108 Kgs. (2232 Meters) inclusive of 2 % wastage.
- Quantity of import item at Sl. No. 12 may be allowed as 77339 Kgs. (75836 Meters) inclusive of 2 % wastage.
- Quantity of import item at Sl. No. 13 may be allowed as 283 Kgs. (170 Meters) inclusive of 2 % wastage.
- Quantity of import item at Sl. No. 14 may be allowed as 714 Kgs. (27 Meters) inclusive of 2 % wastage.
- Quantity of import item at Sl. No. 15 may be allowed as 862 Kgs. (556 Meters) inclusive of 2 % wastage.
- Quantity of import item at Sl. No. 16 may be allowed as 638 Nos.(1543 Kgs. on net to net basis with accountability clause.
- Quantity of import item at Sl. No. 17 may be allowed as 4346 Nos.(10328 Kgs. on net to net basis with accountability clause.


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18. Quantity of import item at Sl. No. 18 may be allowed as 1 No.(3 Kgs.)on net to net basis with accountability clause.
19. Quantities of import items at Sl. Nos. 20, 21 & 22 may be allowed as 2949 Kgs. each.
20. Quantity of import item at Sl. No. 23 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as 1048 Kgs. inclusive of 35 % wastage after taking 20 % recovery from scrap.
21. Quantity of import item at Sl. No. 25 may be allowed as 28 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 283 Kgs. inclusive of 3 % wastage.
22. Quantity of import item at Sl. No. 26 may be allowed as 61.9 Kgs. (18 Meters) inclusive of 2 % wastage.

RA to take further action accordingly.

Case No.: 19/19/80-ALC2/2014	Party Name: DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
HQ File :01/80/050/00453/AM15/	RLA File :03/94/040/00488/AM15/	Lic.No/Date: 0310788390 26.08.2014	Defer Date: 20.01.2015

Decision: The Committee decided to seek further information based on the deficiency letter of DIPP vide their UO Note No.12/159/2014-TSW/88, dated 09.12.2014 as under.

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- Information in respect of Sl. No. 3, 8 & 9 of Standard Deficiency Format.-export product wise.
- Basis/detailed calculations for the quantities of import items.
- Import items at Sl. No. 1, 24, 47, 70, 93, 116, 141, 164, 187, 213, 236 & 259 (Engines) appears to be of Capital Goods nature and details of manufacturing activities on these items may be specified.
- Details of import items at Sl. No. 2, 25, 48, 71, 94, 117, 142, 165, 188, 214, 237 & 260 and their specific use in export items.

Case is deferred to 20.01.2015.

Case No.: 1/13/80-ALC2/2014	Party Name: PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
89 HQ File :01/80/050/00320/AM15/	RLA File :03/95/040/00447/AM15/	Lic.No/Date: 0310788538 01.09.2014	Defer Date: 20.01.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 25.11.2014 for comments and decided to issue reminder to DHI. Case is deferred to 20.01.2015.			

Case No.: 18/19/80-ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Approved
90 HQ File :01/80/050/00452/AM15/	RLA File :03/94/040/00504/AM15/	Lic.No/Date: 0310788649 02.09.2014	
Decision: The Committee decided to ratify the norms based on the DIPP UO Note No.12/159/2014-TSW/90, dated 09.12.2014 as under :-			
Net Empty weight of export products at Sl. No. 1, 2 & 3 may be specified as 13812 Kgs., 6567			

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Kgs. & 2411 Kgs. respectively.

2. Quantity of import item at Sl. No. 1 may be allowed as 39 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 2324 Kgs. inclusive of 3 % wastage.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 16551 Kgs. inclusive of 5 % wastage.
4. Quantities of import items at Sl. Nos. 3, 4 & 5 may be allowed as 169 Kgs. each.

RA to take further action accordingly.

91	Case No.:26/19/80-ALC2/2014	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00460/AM15/	RLA File :03/95/040/00444/AM15/	Lic.No/Date:0310788599 02.09.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application has been forwarded to DEIT on 03.12.2014 and decided to await comments from DEIT. Case is deferred to 20.01.2015.				

92	Case No.:2/19/80-ALC2/2014	Party Name:ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00436/AM15/	RLA File :34/24/040/00136/AM15/	Lic.No/Date:3410040509 04.09.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application has been forwarded to DEIT on 21.11.2014 and decided to await comments from DEIT. Case is deferred to 20.01.2015.				

93	Case No.:20/19/80-ALC2/2014	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00454/AM15/	RLA File :03/94/040/00415/AM15/	Lic.No/Date:0310788788 05.09.2014	Defer Date:20.01.2015
Decision: The Committee decided to seek further information based on the deficiency letter of DIPP vide their UO Note No.12/159/2014-TSW/93, dated 09.12.2014 as under. 1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format. 2. Blank size supported by size of export item. Case is deferred to 20.01.2015.				

94	Case No.:34/19/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00468/AM15/	RLA File :03/95/040/00415/AM15/	Lic.No/Date:0310788987 10.09.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application has been forwarded to DHI on 21.11.2014 and decided to await comments from DHI. Case is deferred to 20.01.2015.				


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95	Case No.:35/19/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00469/AM15/	RLA File :03/95/040/00468/AM15/	Lic.No/Date:0310788986 10.09.2014	Defer Date:20.01.2015
	Decision: The Committee noted that the firm's application which was sent to DHI on 21.11.2014 actually pertains to DIPP and decided to forward the same to DIPP for comments. Case is deferred to 20.01.2015.			

96	Case No.:36/19/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00470/AM15/	RLA File :03/95/040/00385/AM15/	Lic.No/Date:0310788988 10.09.2014	Defer Date:20.01.2015
	Decision: The Committee noted that the firm's application which was sent to DHI on 21.11.2014 actually pertains to DIPP and decided to forward the same to DIPP for comments. Case is deferred to 20.01.2015.			

97	Case No.:10/19/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00444/AM15/	RLA File :07/24/040/00203/AM15/	Lic.No/Date:0710106685 17.09.2014	Defer Date:20.01.2015
	Decision: The Committee noted that the firm's application has been forwarded to DEIT on 21.11.2014 and decided to await comments from DEIT. Case is deferred to 20.01.2015.			

98	Case No.:29/19/80-ALC2/2014	Party Name:LUMINOUS WATER TECHNOLOGIES-PVT LTD	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00463/AM15/	RLA File :05/23/040/00231/AM15/	Lic.No/Date:0510391189 17.09.2014	Defer Date:20.01.2015
	Decision: The Committee decided to seek further information based on the deficiency letter of DIPP vide their UO Note No.12/159/2014-TSW/98, dated 09.12.2014 as under. 1. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format. 2. Specific nature/use of each import item viz. as Raw Material, Component, spare, Consumable or Packing material. 3. Details of import item at Sl. No. 19. 4. Certain import items are listed at more than one place e.g. import items at Sl. No. 53 to 61 are same as that at Sl. No. 65 to 73 and the same may be clarified. Case is deferred to 20.01.2015.			

99	Case No.:8/19/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
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HQ File :01/80/050/00442/AM15/	RLA File :05/23/040/00266/AM15/	Lic.No/Date:0510391193 18.09.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 and decided to await comments. Case is deferred to 20.01.2015.			

Case No.:33/19/80- ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
100 HQ File :01/80/050/00467/AM15/	RLA File :03/95/040/00467/AM15/	Lic.No/Date:0310789423 18.09.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application which was sent to DHI on 21.11.2014 actually pertains to DIPP and decided to forward the same to DIPP for comments. Case is deferred to 20.01.2015.			

Case No.:22/19/80-ALC2/2014	Party Name:TEMPCO TEMPERATURE MEASUREMENT PRIVATE LIMITED,	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
101 HQ File :01/80/050/00456/AM15/	RLA File :07/24/040/00233/AM15/	Lic.No/Date:0710106748 24.09.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application was sent to DIPP on 03.12.2014 and decided to await comments. Case is deferred to 20.01.2015.			

Case No.:23/19/80-ALC2/2014	Party Name:TRIVENI MACHINE TOOLS,	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
102 HQ File :01/80/050/00457/AM15/	RLA File :07/24/040/00215/AM15/	Lic.No/Date:0710106747 24.09.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application was sent to MSME on 05.12.2014 and decided to await comments. Case is deferred to 20.01.2015.			

Case No.:27/19/80-ALC2/2014	Party Name:SPRAYTEC (INDIA) LTD.,	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
103 HQ File :01/80/050/00461/AM15/	RLA File :05/24/040/00139/AM15/	Lic.No/Date:0510391398 26.09.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application was sent to MSME on 05.12.2014 and decided to await comments. Case is deferred to 20.01.2015.			

Case No.:3/19/80-ALC2/2014	Party Name:ANUPAM INDUSTRIES LTD	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
104 HQ File :01/80/050/00437/AM15/	RLA File :34/21/040/00291/AM15/	Lic.No/Date:3410040597 30.09.2014	Defer Date:20.01.2015


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Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 for comments and decided to remind DHI for the same. Case is deferred to 20.01.2015.

105	Case No.: 7/19/80-ALC2/2014	Party Name: BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00441/AM15/	RLA File :17/24/040/00084/AM15/	Lic.No/Date: 1710005927 30.09.2014	Defer Date: 20.01.2015
Decision: The Committee noted that the firm's application was sent to DoT on 21.11.2014 and decided to issue reminder to them for comments. Case is deferred to 20.01.2015.				

106	Case No.: 25/19/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00459/AM15/	RLA File :56/24/040/00039/AM15/	Lic.No/Date: 5610004433 30.09.2014	Defer Date: 20.01.2015
Decision: The Committee decided to seek further information based on the deficiency letter of DIPP vide their UO Note No.12/159/2014-TSW/106, dated 09.12.2014 as under. 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No.1, 2 & 5. 3. Size/Specs. of import item at Sl. No. 6 and justification/basis for quantity of this item. Net length of rubber cable in export product may also be indicated. Case is deferred to 20.01.2015.				

107	Case No.: 30/19/80-ALC2/2014	Party Name: NANO THERAPEUTICS PVT LTD.	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00464/AM15/	RLA File :52/24/040/00037/AM15/	Lic.No/Date: 5210041249 02.10.2014	Defer Date: 20.01.2015
Decision: The Committee noted that the firm's application which was sent to DEIT on 21.11.2014 actually pertains to C&PC and decided to forward the same to C&PC for comments. Case is deferred to 20.01.2015.				

108	Case No.: 39/19/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00473/AM15/	RLA File :05/24/040/00301/AM15/	Lic.No/Date: 0510391465 07.10.2014	Defer Date: 20.01.2015
Decision: The Committee noted that the firm's application was sent to C&PC on 21.11.2014 for comments and decided to await comments. Case is deferred to 20.01.2015.				

109	Case No.: 6/19/80-ALC2/2014	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date: 19/80-ALC2/2014 09.12.2014	Status: Deferred
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HQ File :01/80/050/00440/AM15/	RLA File :52/24/040/00039/AM15/	Lic.No/Date:5210041257 08.10.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application which was sent to DIPP on 21.11.2014 actually pertains to DHI and decided to forward the same to DHI for comments. Case is deferred to 20.01.2015.			

110	Case No.:14/19/80-ALC2/2014	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00448/AM15/	RLA File :04/24/040/00142/AM15/	Lic.No/Date:0410159542 08.10.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 for comments and decided to await comments. Case is deferred to 20.01.2015.				

111	Case No.:15/19/80-ALC2/2014	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00449/AM15/	RLA File :04/24/040/00141/AM15/	Lic.No/Date:0410159541 08.10.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 for comments and decided to await comments. Case is deferred to 20.01.2015.				

112	Case No.:16/19/80-ALC2/2014	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00450/AM15/	RLA File :04/24/040/00146/AM15/	Lic.No/Date:0410159543 08.10.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 for comments and decided to await comments. Case is deferred to 20.01.2015.				

113	Case No.:28/19/80-ALC2/2014	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application which was sent to DIPP on 03.12.2014 actually pertains to DHI and decided to forward the same to DHI for comments. Case is deferred to 20.01.2015.				

114	Case No.:38/19/80- ALC2/2014	Party Name:MOBIS INDIA LTD	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00472/AM15/	RLA File :04/24/040/00185/AM15/	Lic.No/Date:0410159548 09.10.2014	Defer Date:20.01.2015


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Decision: The Committee noted that the firm's application which was sent to DIPP on 21.11.2014 actually pertains to MSME and the same has been forwarded to them also and decided to await comments. Case is deferred to 20.01.2015.

115	Case No.:17/19/80-ALC2/2014	Party Name:IND-SPHINX PRECISION LTD.,	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00451/AM15/	RLA File :22/24/040/00056/AM15/	Lic.No/Date:2210015101 10.10.2014	Defer Date:20.01.2015

Decision: The Committee noted that the firm's application was sent to MSME on 21.11.2014 for comments and decided to await comments. Case is deferred to 20.01.2015.

116	Case No.:31/19/80-ALC2/2014	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00465/AM15/	RLA File :34/24/040/00072/AM15/	Lic.No/Date:3410040611 14.10.2014	Defer Date:20.01.2015

Decision: The Committee noted that the firm's application was sent to C&PC on 21.11.2014 for comments and decided to await comments. Case is deferred to 20.01.2015.

117	Case No.:12/19/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00446/AM15/	RLA File :05/23/040/00303/AM15/	Lic.No/Date:0510391594 15.10.2014	Defer Date:20.01.2015

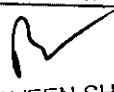
Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 for comments followed by reminder dated 03.12.2014, and decided to await comments. Case is deferred to 20.01.2015.

118	Case No.:9/19/80-ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	Defer Date:20.01.2015

Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 for comments and decided to await comments. Case is deferred to 20.01.2015.

119	Case No.:11/19/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80- ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00445/AM15/	RLA File :05/23/040/00308/AM15/	Lic.No/Date:0510391657 20.10.2014	Defer Date:20.01.2015

Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 for


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comments and decided to await comments. Case is deferred to 20.01.2015.

120	Case No.:13/19/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00447/AM15/	RLA File :05/23/040/00322/AM15/	Lic.No/Date:0510391664 21.10.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 for comments and decided to await comments. Case is deferred to 20.01.2015.				

121	Case No.:24/19/80-ALC2/2014	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00458/AM15/	RLA File :56/24/040/00042/AM15/	Lic.No/Date:5610004450 21.10.2014	Defer Date:20.01.2015
Decision: The Committee decided to seek further information based on the deficiency letter of DIPP vide their UO Note No.12/159/2014-TSW/121, dated 09.12.2014 as under.				
1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No.1, 2 & 5, export product wise. 3. Size/Specs. of import item at Sl. No. 6 and justification/basis for quantity of this item. Net length of rubber cable in each export product may also be indicated.				
Case is deferred to 20.01.2015.				

122	Case No.:32/19/80-ALC2/2014	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:19/80-ALC2/2014 09.12.2014	Status: Deferred
	HQ File :01/80/050/00466/AM15/	RLA File :05/23/040/00320/AM15/	Lic.No/Date:0510391736 27.10.2014	Defer Date:20.01.2015
Decision: The Committee noted that the firm's application was sent to DIPP (Chemical Division) on 21.11.2014 for comments and decided to await comments. Case is deferred to 20.01.2015.				

S.No.463

Case No. A - 01	M/s. Analyser Instruments	HQF.No.01/80/162/00032/AM15/D ES-I	Lic. No. & date
Meeting No.19/15	Co. Pvt. Ltd.,	RA.F.No.13/24/040/00281/AM14	1310044806
Date: 09.12.2014	Kota (Rajasthan)	Ratification of norms	dt.17.10.2013

Decision: The representative of the firm, Shri Kunj Bihari Jain, Dy. Manager (Sales) attended the PH in response to the Committee letter dated 19.11.2014 and explained the points raised by the representative of DIPP before the Committee. The Committee after deliberations, advised the firm's representative to send written submissions for further examination of their request. Case is deferred to 20.01.2015.


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Sl.No.464

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.05/24/040/00318/AM10	0510249707
Date: 09.12.2014		Revision of norms	dt.22.09.2009

Decision : The Committee noted that the firm has been given time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide letter dated 15.09.2014 which has not been received till date. The Committee decided to reiterate its earlier decision for the necessary document. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Case is deferred to 20.01.2015.

S.No.465

Case No. A/R-49	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.03/95/040/00712/AM10	0310557677
Date: 09.12.2014		Amendment in quantities / addition of additional import items	dt.29.01.2010

Decision : The Committee noted that the firm has been given time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide letter dated 09.07.2014 which has not been received till date. The Committee decided to reiterate its earlier decision for the necessary document. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Case is deferred to 20.01.2015.

S.No.466

Case No. A/R-112	M/s. Kern-Liebers Springs & Stampings Pvt. Ltd., Tumkur	HQF.No.01/81/050/00443/AM12/DES.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.07/24/040/00367/AM12	0710084702
Date: 09.12.2014		Request for amendment of norms	dt.15.12.2011

Decision : The Committee noted that firm has not replied to deficiency letter dated 08.10.2012 sent to them again on 03.01.2014 followed by reminder dated 24.06.2014, e-mail dated 26.06.2014, reminder


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dated 08.09.2014, final reminder dated 20.10.2014 and 15 days time to the for reply. In spite of the above, the firm did not reply to the deficiency letter. After deliberations the Committee decided to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.

RA to take action accordingly.

S.No.467

Case No. A/R-119	M/s. Brakes India Ltd., Chennai	HQF.No.01/80/050/00366/AM12/DES.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.04/24/040/00136/AM12	0410129812
Date: 09.12.2014		Request for inclusion of import item in norms	dt.31.10.2011

Decision: The Committee noted that the firm's request dated 10.02.2014 has been sent to DHI on 20.03.2014 for comments followed by reminders dated 17.06.2014, 08.9.2014, 20.11.2014 and decided to send another reminder to DHI for comments. Case is deferred to 20.01.2015.

S.No.468

Case No. A/R-33	M/s. Thyssenkrupp Industries India Pvt. Ltd.,	HQF.No.01/80/162/00091/AM15/DE S.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.31/21/040/00111/AM10	3110039520
Date: 09.12.2014		Request for ratification of norms	dt.07.08.2009

Decision: The Committee decided to ratify norms on the basis of DHI U.O. No. 3(159)/14/TSW (B) 226 dated 04.12.2014 (copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.469

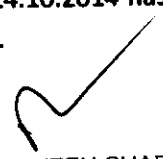
Case No. A/R-35	M/s. Life Long India Ltd., Gurgaon	HQF.No.01/80/050/00482/AM09/DE S.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.05/24/040/00099/AM09	0510222158
Date: 09.12.2014		Description of import item not mentioned in bill of Entry	dt.13.06.2008

Decision: The Committee noted that firm has not replied to deficiency letter dated 20.10.2014 and decided to issue reminder to firm for reply. Case is deferred 20.01.2015.

S.No.470

Case No. A/R-57	M/s. Thermal Systems (Hyderabad) Pvt. Ltd.,	HQF.No.01/80/050/0381/AM14/DES. I	Lic. No. & date
Meeting No. 19/15		RA.F.No.09/24/040/00311/AM14	0910057710
Date: 09.12.2014		Request for fixation of norms	dt.25.09.2013

Decision: The Committee noted that firm's reply dated 14.10.2014 has sent to DHI on 17.11.2014 and decided to await comments. Case is deferred to 20.01.2015.


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S.No.471

Case No. A/R-60	M/s. Vem Technologies	HQF.No.01/80/050/00071/AM14/DE S.I	Lic. No. & date
Meeting No. 19/15	Pvt. Ltd.,	RA.F.No.09/24/040/00484/AM13	0910054916
Date: 09.12.2014	Hyderabad	Request for fixation of norms	dt.04.02.2013

Decision: The Committee noted that firm has not replied to deficiency letter dated 09.09.2014 and decided to send reminder to the firm for reply. Case is deferred to 20.01.2015.

S.No.472

Case No. A/R-70	Reference received from	HQF.No.01/80/050/00178/AM15/DE S.I	Lic. No. & date
Meeting No. 19/15	Addl.DGFT,	RA.F.No.03/95/040/00856/AM14	0310777054
Date: 09.12.2014	Mumbai of M/s. Larsen & Toubro Ltd., Mumbai	Request for amendment of norms as per amendment sheet No.1.	dt.04.04.2014

Decision: The Committee decided to modify the norms based on the recommendations of DIPP vide their U.O.No.12/159/2014-TSW/70-A/R, dated 09.12.2014(Copy to be forwarded to RA and firm).

1. Net weight of export product may be modified as 1488.988 MT .
2. Quantity of import item at Sl. No. 1 may be modified as 652770 Kgs. as 1.03 Kgs./Kg. content in the export product as claimed by the firm.
3. Quantity of import item at Sl. No. 3 may be allowed as 33 Nos. on net to net basis. Duty free weight of this item may be allowed as 315220 Kgs. as 3.28 Kgs./Kg. content in the export product after taking 20 % recovery from scrap.
4. Quantity of import item at Sl. No. 4 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as 30447 Kgs. as 1.67 Kgs./Kg. content in the export product after taking 20 % recovery from scrap.

RA to take further action accordingly.

S.No.473

Case No. A/R-72	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00589/AM10/DE S.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.05/24/040/00387/AM10	0510254039
Date: 09.12.2014		Request for revision/amendment of norms	dt.07.12.2009

Decision: The Committee decided to ratify the norms based on the recommendations of DIPP vide their U.O.No.12/159/2014-TSW/72-A/R, dated 09.12.2014(Copy to be forwarded to RA and firm).

1. Total quantity of import items at Sl. Nos. 9 , 18, 27, 36, 45, 54 & 64 (Corrothane XT) put-together may be allowed as 3441 Litres.
2. Total quantity of import items at Sl. Nos. 10 , 19, 28, 37, 46, 55 & 65 (Corrothane XT-HA) put-together may be allowed as 493 Litres.

RA to take further action accordingly.

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S.No.474

Case No. A/R-74	M/s. Toshiba JSW Turbine and Generator Pvt. Ltd.,	HQF.No.01/80/050/00074/AM14/DE S.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.04/24/040/00272/AM13	0410144941 dt.10.04.2013
Date: 09.12.2014		Request for revision/amendment of norms	

Decision: The Committee noted that the firm's representation has been sent to DHI on 09.09.2014 for comments followed by reminder dated 21.11.2014 and decided to await DHI comments. Case is deferred to 20.01.2015.

S.No.475

Case No. A/R-75	M/s. Toshiba JSW Turbine and Generator Pvt. Ltd.,	HQF.No.01/80/050/00073/AM14/DE S.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.04/24/040/00001/AM14	0410144942 dt.10.04.2013
Date: 09.12.2014		Request for revision/amendment of norms	

Decision: The Committee noted that the firm's representation has been sent to DHI on 09.09.2014 for comments followed by reminder dated 21.11.2014 and decided to await DHI comments. Case is deferred to 20.01.2015.

S.No.476

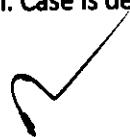
Case No. A/R-113	M/s. Sterite Technologies Ltd., Mumbai	HQF.No.01/80/050/00038/AM15/ DES.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.03/95/040/00659/AM14	0310763389 dt.26.12.2013
Date: 09.12.2014		Request for fixation of norms	

Decision: The Committee noted that the recommendation for ratification given by the DEIT vide their U.O.No.W-27/20/2014-IPHW, dated 14.10.2014 mentions the AA no.03107633789, dated 26.12.2013 whereas in the ANF No.4 the AA Number mentioned is 0310763389 dt.26.12.2013. However, the name of the firm given in the in the ANF and the DEIT recommendation are the same. Accordingly, the Committee decided to ratify the norms based on the above recommendations of DEIT, subject to correction of the typographical error by the DEIT.

S.No.477

Case No. A/R-93	M/s. Gas Tech Engineering (India) Pvt. Ltd., Faridabad	HQF.No.01/80/050/00575/AM13/DE S.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.05/23/040/00447/AM13	0510345184 dt.07.02.2013
Date: 09.12.2014		Request for revision of norms	

Decision: The Committee noted that the firm has not furnished decided to information in respect of S. No. 8 or 9 of SDF and decided to issue reminder to the firm. Case is deferred to 20.01.2015.


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S.No.478		H.Q.F.No.01/80/050/00818/AM10/DES.I		Lic. No. & date
Case No. A/R-94	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	RA.F.No.03/94/040/00738/AM07	(i)	0310403017 dt.10.09.2006
Meeting No. 19/15		RA.F.No.03/94/040/012188/AM08	(ii)	0310465595 dt.19.03.2008
Date: 09.12.2014		RA.F.No.03/94/040/00189/AM09 RA.F.No.03/94/040/00717/AM09 RA.F.No.03/94/040/01010/AM10 RA.F.No.03/94/040/01334/AM08	(iii)	0310472348 dt.29.05.2008
		Request for revision/amendment of norms	(iv)	0310492142 dt.27.10.2008
			(v)	0310561529 dt.23.02.2010
			(vi)	0310466996 dt.02.04.2008

Decision: The Committee noted that the firm sought one month's time to furnish their reply vide their email dated 02.12.2014 and decided to await the firm's reply. Case is deferred to 20.01.2015.

S.No.479		H.Q.F.No.01/80/050/00630/AM11/DES.I		Lic. No. & date
Case No. A/R-96	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	RA.F.No.03/94/040/00713/AM11		0310606323
Meeting No. 19/15		Request for revision of norms		dt.14.12.2010
Date: 09.12.2014				

Decision: The Committee noted that the firm's request dated 10.09.2014 has been sent to DIPP on 20.10.2014 which actually pertains to DHI and decided to send the firm's request to DHI. Case is deferred to 20.01.2015

S.No.480		H.Q.F.No.01/80/050/00516/AM14/DES.I		Lic. No. & date
Case No. A/R-106	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	RA.F.No.03/94/040/00787/AM14		0310764594
Meeting No. 19/15		Request for change of Net Weight in ratification of norms for export item at sl. Nos. 4, 5, 11 and 12 of norms		dt.06.01.2014
Date: 09.12.2014				

Decision: The Committee decided to forward a copy of the DHI deficiency letter U.O.No.12/159/2014-TSW/106-A/R, dated 09.12.2014 and seek information from the firm as under.

1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format-export product wise for export items at Sl. No. 1 to 15.

Case is deferred to 20.01.2015.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.481

Case No. A/R-107	M/s. Pneumax Pneumatic India Pvt. Ltd.,	HQF.No.01/80/162/00228/AM15/D ES.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.05/24/00039/00001/AM15	0510387177
Date: 09.12.2014		Request for ratification of norms	dt.22.05.2014

Decision: The Committee noted that the firm's application dated 04.04.2014, which was received late has been sent to DIPP on 26.11.2014. It was informed by the representative of the DIPP that this is an Annual AA wherein no details of export and import items have been mentioned. It is therefore, not possible to fix any Norms. Case is deferred to 20.01.2015.

S.No.482

Case No. A/R-108	M/s. Bharat Heavy Electricals Ltd., Ranipet	HQF.No.01/80/050/00819/AM10/ DES.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.04/24/040/00290/AM10	0410112044
Date: 09.12.2014		Request for revision of norms	dt.02.03.2011

Decision: The Committee decided to forward a copy of the DIPP deficiency letter U.O.No.12/159/2014-TSW/108-A/R, dated 09.12.2014 and seek information from the firm as under.

1. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format for import item at Sl. No. 2. Case is deferred to 20.01.2015.

S.No.483

Case No. A/R-109	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00166/AM15/ DES.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.05/23/040/00002/AM15	0510384967
Date: 09.12.2014		Request for revision of norms	dt.25.04.2014

Decision: The Committee noted that the firm's request dated 12.11.2014, has been sent to DIPP on 27.11.2014 and decided to await comments. Case is deferred to 20.01.2015.

S.No.484

Case No. A/R-110	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00189/AM15/ DES.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.05/23/040/00127/AM14	0510359006
Date: 09.12.2014		Request for quantities of import items to be reduced at sl. No. 5, 15, 16, 17 and 19 of norms	dt.08.07.2013

Decision: The Committee decided to ratify the modification of norms based on the recommendations of DIPP vide their U.O.No.12/159/2014-TSW/110-A/R, dated 09.12.2014 as under (Copy to be forwarded to RA and firm).

1. Net Fabricated weight of export item may be reduced as 547.331 MT.
 2. Quantities of import items at Sl. No. 5 & 6 put together may be reduced as 37955 Kgs.
 3. Import items at Sl. No. 15, 16, 17 & 19 may be deleted.
- RA to take further action accordingly.

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.485

Case No. A/R-111	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00165/AM15/DES.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.05/23/040/00001/AM15	0510384966
Date: 09.12.2014		Request for revision of norms	dt.25.04.2014

Decision: The Committee noted that the firm's request dated 12.11.2014, has been sent to DIPP on 28.11.2014 and decided to await comments. Case is deferred to 20.01.2015.

S.No.486

Case No. A/R-112	M/s. Man Truck India Ltd., Pune	HQF.No.01/80/162/00031/AM15/DES.I	
Meeting No. 19/15		Request for clarification of the export items does not tally with the description given in the DEPB rate schedule	
Date: 09.12.2014			

Decision: The Committee noted that the firm's request dated 30.09.2014, has been sent to DHI on 25.11.2014 and decided to await comments. Case is deferred to 20.01.2015.

S.No.487

Case No. A/R-114	M/s. Technoweb Textile Engineering P. Ltd., Mumbai	HQF.No.01/80/050/00006/AM15/DES.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.03/95/040/00936/AM14	0310771124
Date: 09.12.2014		Request for revision of norms	dt.26.12.2013

Decision: The Committee noted that the firm's representation dated 19.09.2014, has been sent to C&PC on 01.12.2014 and decided to await comments. Case is deferred to 20.01.2015.

S.No.488

Case No. A/R-115	M/s. Y-Tec India Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00230/AM15/DES.I	Lic. No. & date
Meeting No. 19/15		RA.F.No.05/24/040/00146/AM14	0510361186
Date: 09.12.2014		Request for fixation of norms	dt.30.07.2013

Decision: The Committee noted that the firm's representation has been sent to DHI on 01.12.2014 and decided to await comments. Case is deferred to 20.01.2015.

S.No.489

Case No. C-04	Reference received from Addl. DGFT, Kolkata of M/s. Larsen & Toubro Ltd., Kolkata	HQF.No.01/80/162/00061/AM14/DES.I	
Meeting No. 19/15		Clarification against SION at Sl. No. C-1647 Engineering Product – reg.	
Date: 09.12.2014			

Decision: The Committee noted that the firm has not replied to the deficiency letter sent on 27.10.2014 and decided to issue reminder to the firm. Case is deferred to 20.01.2015.


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No.490

Case No. C-05	M/s. British Engines	HQF.No.01/80/162/00222/AM14/DES.I
Meeting No. 19/15	India Pvt. Ltd.,	Fixation of input output norms for the export
Date: 09.12.2014	Bangalore	product "Hydraulic Motor and its parts and
		Multispindle automatic machines spares Valve
		and its parts" in respect of 100% EOU – reg.

Decision: The Committee decided to forward a copy of the DHI deficiency letter U.O.No.1 (05)/13-TSW (B) 250, dated 25.11.2014 and seek information from the firm. Case is deferred to 20.01.2015.



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Scanned
9/12/2014

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Ratification of the norms in respect of the advance authorization No. 0510329275 dated 10-07-2012 - M/s. Motherson Sumi Systems Ltd., New Delhi.

Ref: DGFT U.O. No. 01/80/50/231/AM 13/DES-I

The case has been examined and based on advance authorization approved earlier for the same item of export to the firm, the following norms is recommended :-

Export Item: - Interlock System (Rubber to Plastic Bonded Parts) (consisting of Plastic Part-Lock and Bush)

Quantity: 2,00,000 Nos.

Import item:

Sl. No.	Item Description	Quantity Recommended
1	NBR Black Master Batch (TC NBR Mischung) (Elastica Art Nr.- 023571)	1269.2317 Kg
2	Body Lock (Plastic Part) (T.C. Grundkorper Arretierung(KKT Art Nr-70300076)	Net +1%
3	Bush 10:02 (Plastic Part) T.C. Buchse 10:02 natur (KKT Art Nr-70300075)	Net +1%


(Nand Lal)
Sr. Development Officer
29-10-2014

6/12/2014
31/10/2014
Shri Priya Ranjan, FTDO, DGFT

22-7/19/14- PW dt. 29/10/14
Copy to : Shri S.K. Jain, D.O., DIPP

PARVEEN SHARMA
Dy. Dir. for General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


31/10/14
Sh. BS

DIL 988red

S.No 150
28-10-14
9-12-14

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

Subject: Ratification of input output adhoc norms against the advance uthorization no 0410149958 dated 17.09.2013 in respect of M/s Greatoo Molds India Pvt. Ltd.

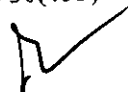
The following information/clarification is required from the unit:-

- Detailed technical drawing with dimension of export product, catalogue, if any may also be furnished.
- Weight of export product.
- Blank size of import product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(153) 2014-ME dated 7.11.2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



BOTIL OIL TOOLS INDIA PRIVATE LIMITED

41
8.10.19
29-12-14

BOTIL/4948-5175 /0510367148/CS

November 14, 2014

✓ Shri Parveen Sharma
CPIO & Dy. Director General of Foreign Trade
Norms Committee - 1,
Directorate General of Foreign Trade
Room No. 302, Udyog Bhawan,
NEW DELHI-110 011

13/12/14
2660

01 DEC 2014
3045

Dear Sir,

Subject : Ratification of the norms in respect of Advance Authorization No. 0510367148/3/03/00 dated 30.09.2013 issued by the Office of Addl. DGFT, New Delhi, from File No. 05/23/-040/00273/AM14

Reference: Your F. No. 01/80/050/00351/AM-14/DES-1

Reference our personal hearing before the Norms Committee-1 under the Chairmanship of Dr. L.B. Singhal on 19th August 2014 and subsequent correspondence resting with our letter dated 15th Sept. 2014.

Vide our above referred letter dated 15th Sept. 2014, we had requested you to kindly relook at our cases for the requirement of submission of certificate from the Office of DGHC certifying that the goods are for use in the Petroleum Operations, since TRU, Deptt. of Revenue's OM No. 354/148/2013-TRU dated 28.02.2014 specifically referred that the certificate is required for "Seamless Pipes & Tubes manufacturing Industry in India" and not from Oilfield Equipment manufacturing industry as a whole and BOTIL end-products neither includes the manufacture of Casing Pipes or the Tubing referred to by TRU nor do we supply the listed commodities to ONGC Ltd / Oil India Ltd under the Deemed Export Scheme. Your response to our above letter is still awaited. Would appreciate a response.

Meantime and based on our request, ONGC Ltd., had taken up the matter with the Office of DGHC for issuing the required certificates against the Orders placed by them on us for which BOTIL had obtained the duty free Advance Authorization for duty free import of essentially required components/ raw materials under Deemed Export Scheme.

ONGC Projects advise that in response to their request to DGHC for issuance of the required certificate, they have been advised by the Office of DGHC that its office does not issue the above certificate for items which have been already supplied or against POs which have already been executed. Copies of letter received from ONGC Ltd, Delhi and Mumbai along with copy of DGHC message are enclosed for your reference, please

Please note that the subject Advance Authorization obtained by us under Deemed Export Scheme covered against the following Purchase Orders received from ONGC Ltd., Mumbai, and imports allowed as per Project Authority Certificates issued by ONGC, Mumbai, under the benefits of Deemed Export Scheme:

- 1) No. 4010072298 dated 19.08.2013 &
- 2) No. 4010069292 dated 06.09.2013

Contd on Page 2...

Corporate Office :

Mohla Bldg., 4th Floor
4 Bhikaiji Cama Place
New Delhi 110 066
T : +91-11-26196442/43
F : +91-11-26196664
E : botil@vsnl.com

Works :

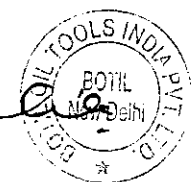
Bhora Kalan, Bilaspur - Pataudi Road
Off NH-8, MS-60
Dist: Gurgaon, Haryana - 122 413
T : +91-124-2866300 (30 Lines)
F : +91-124-2279382
E : botil@botilindia.com
W : www.botilindia.com

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi



SPEC SCT-0437
SPEC SA-1442
SPEC 7-1-1844
SPEC 11D1-0008

SPEC 14A-0054
SPEC 14L-0040
SPEC 19G1-0012
SPEC 19G2-0015



:: 2 ::

Kindly appreciate that raw materials against above Advance Authorization have already been imported and after manufacture of end-products, the entire order executed to the satisfaction of the Project concerned, since the Orders were based on stipulated delivery schedules, which were subject to heavy penalties in case of delay and this requirement of essentiality certificate as not clear nor was this certificate demanded by the Advance Authorization issuing authorities, i.e. Office of Jt. DGFT, CLA, New Delhi, at the time of issuance of the authorizations.

We wish to assure you that in all future cases, we have taken precaution that we will not apply for Advance Authorization under Deemed Export Scheme, unless Customer furnishes DGHC certificate along with Project Authority Certificate for purchase under Deemed Export Scheme.

The ordered materials were despatched to ONGC as under:

- 1) Materials of P.O. No. 4010072298 were despatched on **17th Oct. 2013** under BOTIL Invoice No. 166/XOI-1651/2013 dated 17.10.2013, and
- 2) Materials of P.O. No. 4010069292 were despatched on **22nd Oct. 2013** under BOTIL Invoice No. 170/XOI-1622/2012 dated 22.10.2013 & No. 172/XOI-1622/2012 dated 22.10.2013

Payments against both the Orders have been received by us.

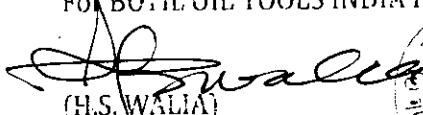
Under the circumstances and since DGHC regretted their inability to issue the desired certificate because of the material already despatched as stated above, we request you to please waive the requirement of submission of the certificate from the office of DGHC in this instance and ratify the norms as applied by us and oblige so that we may submit documents for redemption purposes to the Addl. DGFT, CLA, New Delhi, in terms of Advance Authorization

We look forward to receive your favourable response at the earliest as requested above.

Thanking you,

Very truly yours,

For BOTIL OIL TOOLS INDIA PVT LTD.,


(H.S. WALIA)

GENERAL MANAGER



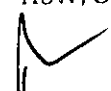
ENCL. as stated

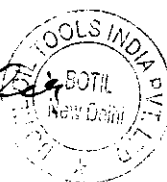
CC: The Foreign Trade Development Officer,
DGFT, Room No. 404, 4th Floor, Udyog Bhavan, New Delhi-11
- For information and necessary action, please

CC: The Jt. Secretary (TRU-1),
Tax Research Unit, Deptt. of Revenue, Ministry of Finance, North Block, New Delhi
- For information, please

CC: The Dy. General Manager (Drilling), Directorate General of Hydrocarbons, Noida
- For information, please

CC: The Group General Manager (P) - HSW, ONGC Ltd, Mumbai
- For information, please


PAWAN SHARMA
Jt. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11





Oil AND NATURAL GAS CORPORATION LTD
MUMBAI REGION, WELL SERVICES,
ROOM NO. 111, 11 HIGH,
BANDRA - SION LINK ROAD,
MUMBAI - 400 01.

PHONE NO.: - 91-22-24085500

FAX NO. 91-22-24085500 / 24060005

No. MUM/WS/MPPC/BOTIL/EC/2014-15

Dated 22/10/2014

To,

M/s BOTIL Oil Tools India Pvt. Ltd
Mohta Bldg. 4th Floor,
4, Bhikaji Cama Place,
New Delhi - 110066.

Sub: Request for Issuance of Essentiality Certificate (EC) from DGHC.

This has reference to your letter No. BOTIL-232841, ONGC/4282/Kir dated 19/09/2014 and 17/10/2014 regarding the subject matter. Along with the letter, a set of documents received from ONGC, Delhi, had been enclosed for ready reference and as a specimen for taking necessary action towards issuance of EC for the POs indicated in your letter.

The matter was referred to our Delhi office and it is transpired that DGHC does not issue EC for items which have been already been supplied or against PO which has already been executed. Copy of the mail received from DGHC in this regard is enclosed for your reference. Following are in response to issues raised in your letter:

1. Out of Six POs as indicated in the letter against which EC has been sought from Well Services, Mumbai, five POs namely 4010074551, 4010073483, 4010072415, 4010059292, and 4010078245 have been already executed and material has been already delivered to ONGC. Hence in view of the guideline received from DGHC, no action is due from Well Services, ONGC, Mumbai for arranging EC from DGHC for these five POs.
2. For the remaining unexecuted PO / IOA, obtaining required certificate from DGHC for exemption of Excise Duty is under process.

h m w.
22/10/14
(Jagdish Prasad)
GGM (P) - HWS

Copy: i) EA to GGM (P) - Chief Well Services, Delhi

- ii) GGM (IMM)
- iii) GM (F&A)

Dr. J. P. Chaudhary
By: Director General
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



OIL AND NATURAL GAS CORPORATION LIMITED
CORPORATE MATERIALS MANAGEMENT

9TH FLOOR, Core-4, SCOPE MINAR, LAXMI NAGAR: DELHI-110092
TELEPHONE NUMBER (011)-22406457 FAX NUMBER (011)-22446494

No. DLI/Corp-MM/BOTIL-EC/2014

Date: 08.10.2014

To,
BOTIL OIL TOOLS INDIA PVT. LTD.
4TH FLOOR, MOHTA BUILDING,
4, BHIKAJI CAMA PLACE,
NEW DELHI-110066

PH: 011-26196442/43
EMAIL: botil@vsnl.com, botil@botilindia.com
Fax No: 011-26196664

SUB: Essentiality Certificates for goods already supplied/purchase orders executed

REF: Your letter BOTIL/ONGC/EC/HSW/CS dated 25.08.2014

Sir,

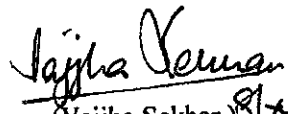
Based on your letter referred above, ONGC had approached Directorate General of Hydrocarbons (DGH) in connection with issuance of Essentiality Certificate in respect of Corporate MM purchase orders cited in your letter. We have been informed by DGH that they do not issue EC for items which have already been supplied or against purchase orders which have already been executed (copy of communication from DGH is enclosed).

In this regard, we draw your attention to the BEC/Tender Conditions w.r.t Deemed Export Benefits which interalia stipulated that:

"Applicable documents for availing of Deemed Export Benefits (available against PEL/MI issue or renewed after 1.4.99), will be provided by ONGC on bidder's request/responsibility."

Accordingly, at your request, ONGC had issued the requisite Project Authority Certificate (PAC) in the format specified in Trade Policy and it is observed from your letter that BOTIL had also obtained the import licence/advance authorization from DGFT. In view of the above, we would like to state ONGC position that we do not accept any liability for reimbursement / refund of Deemed Export Benefits denied / withdrawn by the DGFT/Govt. of India for want of Essentiality Certificate from DGH, which was not sought from ONGC prior to the execution of Corp MM purchase order/supply of ordered goods/materials.

ONGC requests you to take up the matter with DGFT/ appropriate department of Govt. of India and continue your efforts for resolution of the issue.


(Vajjha Sekhar) 8/10/14
Chief Manager (MM)

Registered Office: Jeevan Bhawan Tower-II, Indira Chowk, New Delhi-110001

R. VEEN SHARMA
Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

45

Fw: Issue of EC for already executed PO
RAVI ANAND, JAGDISH KUMAR, HK
MANRAL

30-09-2014 09:35

NJS HUNJAN/ONGCL
RAVI ANAND/ONGCL@ONGCL, JAGDISH KUMAR/ONGCL@ONGCL, HK
MANRAL/ONGCL@ONGCL

NJS Hunjan
General Manager(Drilling)

To: NJS HUNJAN/ONGCL@ONGCL
From: DEODAS ROY/ONGCL
Date: 09/29/2014 11:43AM
Cc: Y K SRIVASTAVA/ONGCL@ongcl
Subject: Issue of EC for already executed PO

Dear Sir

This is with reference to the letter no. MM/P&E/D-II/EC/FE/BOTIL/2014-15 dated 05.09.2014 for issuing EC against PO which has already been executed.

In this connection, I would like to bring to your kind notice that DGH does not issue EC for items which have already been supplied or against PO which has been already been executed.

This is being submitted for kind information.

Regards

Regards,
देवदास राय Deodas Roy
उप महाप्रबन्धक (बेघन सेवाएँ)
Dy. General Manager (Drilling)
हाईड्रोकार्बन महानिदेशालय
(पेट्रोलियम एवम् प्राकृतिक गैस मन्त्रालय के अधीन)
Directorate General of Hydrocarbons.
(Under Ministry of Petroleum & Natural Gas)
PH:0120-2472197, Mo: +91964330121

इस ईमेल को कृपया मुद्रित न करें जब तक यह बिल्कुल आवश्यक न हो! पेड़ों को बचाने के लिए कागज को बचाईये!

Please do not print this email unless it is absolutely necessary. Save paper, save trees.

Disclaimer:

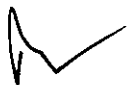
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Disclaimer:

ANWAR SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

46

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DL 22/11/14
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

S.No. 147
dt 28 10/14
dt 28/12/14

Subject: Advance authorization bearing no 0310756453 dated 31.10.13 for M/s Cardinal Yachts, Mumbai.

DGFT has forwarded application vide ID note bearing no 01/80/50/400/AM14/DES-I/1128 dated 21.07.14 for offering comments.

To offer comments on the imported inputs requirement, the following information may be asked from unit through DGFT :-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)

S. Sodhi
21/11/14
(K.S. Sodhi)
AD (ME)

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(167) 2014-ME dated 21.11.2014

M
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

666/2014
24/11/14

24.11.14
Heena

DTL/ Aero/SC/007/2014

18 Nov 14

Dy Dir Gen of Foreign Trade (Kind Attn: Shri Parveen Sharma)

NC-I, Room No. 302,

DGFT

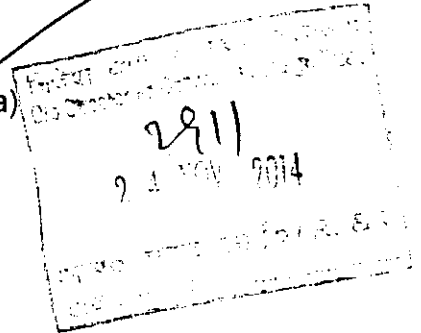
Udyog Bhavan

New Delhi – 110011

S.No. 37 48
d/28/10/14
d/9-12-14



2523
21/11/14



Sub: **Ratification of the norms in respect of Advance License No. 0710101865 dated 03.02.2014 obtained under Para 4.7 of HBP (Vol. I)**

Respected Sir,

24/11/14
FTDO
DESI

Reference is made to DGFT's letter F.No. 01/80/050/00158/AM15/DES-I/1403 dated 04/09/2014 on the subject.

6/7/27/2014
27/11/2014

24/11/14
HBP

2. The Advance License pertains to export product Power Cabinet and Mission Cabinet for Boeing P8 A aircraft, total quantity 13 numbers each.

3. In this regard we would like to bring to your kind notice that, earlier in NC-I's **Meeting No. 5/15 dated 27/05/2014**, the Committee had fixed the adhoc norms in respect of Advance Authorisation No. **0710091489** dated 22.10.2012 which was also for the same Export product, total quantity 11 numbers each.

4. Boeing, USA had placed a repeat purchase order on Dynamatics for the Cabinets in Aug 2013. Since by then the norms for the earlier license **0710091489** had not been fixed, we had to raise a fresh request for Advance authorisation and same was granted vide license No. **0710101865 dated 03.02.2014**.

SHRI PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Dynamatic Technologies Limited
Dynamatic Park Peenya Bangalore 560 058 India
Tel +91 80 2839 4933 / 34 / 35 Fax +91 80 2839 1517
www.dynamatics.com



5. A scrutiny of both licenses would reveal similar import materials in terms of specification, grade, thicknesses, components etc, the only variation being quantities as the export product quantities are more in case of subject license.

6. In view of the above, the requirement to furnish information / details may be waived off as the case now can be classified as **Norms case** from non-norms case.

Thanking you,

Your faithfully,

For Dynamatic Technologies Ltd

Wg Cdr Pavan Salikar (Retd)

GM – Supply Chain Management

Dynamatic – Oldland Aerospace




HARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

Sno 122

Case No. AIR-24
22/5/14

30(291)/2011-ME

26.05.14

Subject: Fixation of Adhoc norms for export of Mission and Power Cabinets etc against advance authorization no 0710091489 dated 22.10.2012 for M/s Dynamatic technologies Ltd

The norms may be fixed as follows:-

- S.no 1 may be allowed as 61.38 kg inclusive of 24% wastage after affecting 2/3rd recovery from scrap.
- Sno 2 may be allowed as 7.2864 kg inclusive of 20% wastage after affecting 2/3rd recovery from scrap.
- S.no 3 may be allowed as 41.7604 kg inclusive of 23.1% wastage after affecting 2/3rd recovery from scrap.
- S.no 4 may be allowed as 13.7984 kg inclusive of 40% wastage.
- S.no 5 may be allowed as 12.232 kg inclusive of 39% wastage after affecting 2/3rd recovery from scrap.
- S.no 6 may be allowed as 13.854 kg inclusive of 23% wastage after affecting 2/3rd recovery from scrap
- S.no 8 may be allowed as 155.39 kg inclusive of 9% wastage after affecting 2/3rd recovery from scrap.
- S.no 7 may be allowed as 34.23 kg inclusive of 6% wastage after affecting 2/3rd recovery from scrap
- S.no 45 may be allowed as 10.34 kg inclusive of 40% wastage.
- S.no 9 to 44 may be allowed with 13.2% wastage after affecting 2/3rd recovery from scrap.
- S.no 46 to 166 may be allowed on net to net basis with accountability clause.

This issues with the approval of Director (ME).

K.S. Sodhi
26/5/14

(KSSodhi)

Asstt Director (ME)

Shri Praveen Sharma, FTDO, DGFT, Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(291) 2011-ME dated 21.2.2014

✓
DIRECTOR GENERAL
Director General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

51
SW 41

9.12.2014

Subject: Advance authorisation no 0310777600 dated 08.04.2014 for the export products "Track Chain" in respect M/s Undercarriage and tractor parts pvt Ltd

The norms may be fixed as follows:-

- Sno 9 and 18 of import item may be allowed as 48510 kgs and 38461.5kgs respectively after affecting 1/3rd recovery from scrap and inclusive of 38.5% wastage.
- Rest of the items may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director for taking a view by NC.


21/11/14
(KS Sodhi)
Asst Dir (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(118) 2014-ME dated 21.11.14

669/2014
24/11/2014

N

FARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


24.11.14



D/L

52

SM 44
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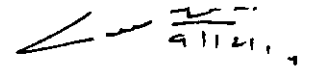
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 09/12/2014 - Case No. 31/7/80 (M/s Gas Tech Process Engineering India Pvt. Limited) (Advance Authorization No. 0510384861 dated 24.04.2014)

Reply submitted by the firm is not complete and they may again be asked to submit the following details:

1. Details of import item at Sl. No. 1 as it does not appear to be a Raw material/Component for the export product.
2. Details of manufacturing activities by them in their plant on import item at Sl. No. 1

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/44 dated 09/12/2014



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

From Parveen Sharma <parveen.s@nic.in>

Sent Friday, November 28, 2014 11:24 am

To "S. Muthu Kumar" <muthu.k@nic.in>

Subject Fwd: Request to keep norms fixation in abeyance-Spiral EHL

SNUG
9/12/14

53

----- Original Message -----

From Yogendra Mittal <mittalyogendra01@gmail.com>

Date Fri, 28 Nov 2014 09:00:24 +0530

To parveen.s@nic.in

Subject Request to keep norms fixation in abeyance-Spiral EHL

Dear Parveen Sir,

Our case for fixation of norms in respect Advance Authorisation No. 0510385024 Dated: 25.04.2014 issued under Para 4.7 of HBP Vol.1 has been referred by JDGFT CLA New Delhi to your office.

Since after re-examining the manufacturing formula by our technical officers at Bangalore, we have decided to submit our request for amendment in subject authorisation, our case for fixation of norms may kindly be kept in abeyance.

After amendment in this authorisation, our case will again referred to your goodself for fixation of norms and at that, our case may be decided as per regulations.

INCONVENIENCE CAUSED IS REGRETTED.

Thanks

Regards

Yogendra Mittal

Finance manager

Spiral EHL Engineering Pvt. Ltd.

+91-98119-07896

 28.11.14

Sent



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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9/12/14

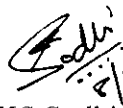
we
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Advance authorisation no 0310781237 dated 09.05.2014 for the export⁵ products "Track Chain" in respect M/s Undercarriage and tractor parts pvt Ltd

As per the details submitted by the unit, the norms may be fixed as follows:-

- Sno 10 of import item may be allowed as 416116.332 kgs after affecting 1/3rd recovery from scrap and inclusive of 33.62% wastage.
- Sno 9 may be allowed as applied.
- Rest of the items may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director for taking a view by NC.


(KS Sodhi)
Asst Dir (ME)

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(122) 2014-ME dated 08.12.14


9/12/2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the
Micro & Small Enterprises

MECHANICAL DIVISION

Commissioner
Micro & Small Enterprises

SS
S.C. no. 68
8-12-14

Subject: Advance authorisation no 0310781233 dated 09.05.2014 for the export products "Track Chain" in respect M/s Undercarriage and tractor parts pvt Ltd

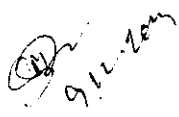
As per the details provided by the unit, the norms may be fixed as follows:-

- Sno 8 of import item may be allowed as 1304783.64 kgs after affecting 1/3rd recovery from scrap and inclusive of 35.35% wastage.
- Sno 7 may be allowed as applied.
- Rest of the items may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director for taking a view by NC.


8/12/14
(KS Sodhi)
Asst Dir (ME)

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(123) 2014-ME dated 08.12.14


9.12.14
Saini


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



BOTIL OIL TOOLS INDIA PRIVATE LIMITED

BOTIL/5225/0510386490/CS

November 17, 2014

Shri Priya Ranjan
Foreign Trade Development Officer
Office of Directorate General of Foreign Trade
DES-1 Section, Room No. 404, 4th Floor,
Udyog Bhawan,
NEW DELHI-110 011

Dear Sir,

Subject : Ratification of the norms in respect of Advance Authorization No. 0510386490/3-03/00 dated 13.05.2014 issued by the Office of Addl. DGFT, New Delhi, from File No. 05/23/040/00458/AM14

Reference: Your F. No. 01/80/050/00140/AM-15/DES-1

Reference DGFT's letter No. 01/80/50/00140/AM-15/DES-1/1842 dated 21.10.2014 (received by us on 30.10.2014) requesting us to confirm whether the above Authorization obtained by us is for physical exports or for Deemed Exports and to furnish certain information in case under Deemed Export.

Please note that we have earlier provided the requested information twice, i.e. vide our letters dated 09.07.2014 and 18.09.2014, and had confirmed that subject Advance Authorization was obtained by us is under Deemed Export Scheme against a Purchase Order No. 4010072752 dated 10.09.2013 received from ONGC Ltd., Baroda, under International Competitive Bidding for ONGC Petroleum Operations covered under eligible PEL/ML issued/renewed after 01.04.1999 to ONGC Ltd., and notified by the Deptt. of Economic Affairs, Ministry of Finance, vide Notification NO. 2(FT)/DEA/2000 dated 29.08.2000 amended vide Notification No. 1(FT)/DEA/2001 dated 23.05.2011 and Customs Notification No. 17/2001-Cus. dated 01.03.2011 as amended up-to-date permitting duty free imports but if procured domestically then qualify for Deemed Export benefits under Deemed Export Scheme. Copies of said letters along with receipt issued by your Office are enclosed for your reference.

Reg. for submission of certificate from authorized Officer of DGHC to the effect that the said "goods are required for use in the Petroleum Operations in areas under PEL/ML leases issued/renewed by Govt. on or after 01.04.1999", kindly note that ONGC, Vadodara, while issuing the Project Authority Certificate under the scheme have certified that "supply of goods is required in connection with Petroleum Operations undertaken under Petroleum Exploration Licenses (PEL) or Mining Leases (ML).

Further, referring to our personal hearing held on 19th August 2014 before the Norms Committee-1 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, and as directed by Norms Committee, we had taken up with DGHC thru' concerned ONGC Project authorities, for issuance of the required Certificate.

DGHC, in response to ONGC request for issuance of the desired certificate, have advised ONGC that its office does not issue the certificate in cases where the supplies have been completed/executed. Copy of letter received from ONGC Ltd, Delhi along with copy of DGHC message are enclosed for your reference, please

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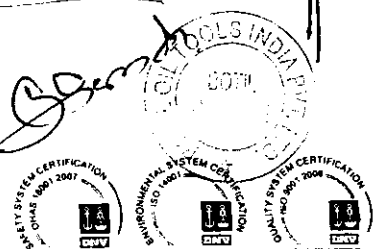
Corporate Office :

Mohta Bldg., 4th Floor
4 Bhikaji Cama Place
New Delhi 110 066
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F : +91-11-26196664
E : botil@vsnl.com

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W : www.botilindia.com

PARVEEN SHARMA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi
SPEC 14A-0054
SPEC 14L-0040
SPEC 19G1-0012
SPEC 19G2-0015
SPEC 1101-0008



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You are perhaps aware that ONGC Orders specify delivery time limits in their Order and to meet this requirement, we imported the raw materials against subject Advance Authorization **and also have already executed the entire Order to the satisfaction of the Project concerned after manufacture of the ordered material in India.** Also the requirement of DGHC certificate was never raised by the Advance Authorization issuing authorities, i.e. Office of Jt. DGFT, CLA, New Delhi, prior to issuing the said Advance Authorization.

The export obligation of subject Authorization was fulfilled by us as per conditions of the Order and Advance Authorization as detailed below:

- 1) Materials earmarked for **ONGC Rajahmundry Project** were despatched under BOTIL Invoice No. 270/XOI-1663/2013 dated 13.02.2014 for **INR 12,19,850/- (equivalent to US\$ 19,611.74 - Material value)** thru' M/s Omkara Transport P. Ltd., vide L.R. No. 135313 dated 15.02.2014; and
- 2) Materials earmarked for **ONGC Ankleshwar Project** were despatched under BOTIL Invoice No. 275/XOI-1663/2013 dated 20.02.2014 for **INR 145,98,512/- (equivalent to US\$ 234,702.76 - Material value)** thru' M/s. Omkara Transport P. Ltd., vide L.R. No. 135215 dated 20.02.2014

Imposed obligation	:	INR 15,818,362/- (US\$ 254,314.50)
Obligation Fulfilled	:	INR 15,818,362/- (US\$ 254,314.50)

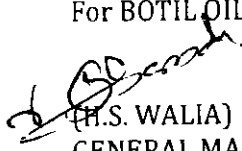
We also confirm that payments against above Order have been received by us.

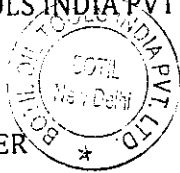
Under the circumstances and as was indicated during personal hearing, the requirement of DGHC certificate, in cases where supplies have already been completed and 100% obligation fulfilled, may kindly be waived and norms, as applied for, be ratified to enable us apply for redemption against the Authorization.

We look forward to receive your favourable response at the earliest as requested above.

Thanking you,

Very truly yours,
For BOTIL OIL TOOLS INDIA PVT LTD.,


(H.S. WALIA)
GENERAL MANAGER



ENCL: as stated

- CC: Shri Parveen Sharma,
CPIO & Dy. Director General of Foreign Trade, Norms Committee-1
DGFT, Room No. 302, Udyog Bhavan, New Delhi-11
- For information and necessary action, please
- CC: The Dy. General Manager (Drilling), Directorate General of Hydrocarbons, Noida
- For information, please
- CC: The Dy. General Manager (MM) ONSG, ONSG, Baroda
- For information, please


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



BOTIL OIL TOOLS INDIA PRIVATE LIMITED

BOTIL/5225/0510386490/CS

July 09, 2014

Shri Priya Ranjan
Foreign Trade Development Officer
Office of Directorate General of Foreign Trade
DES-1 Section, Room No. 404, 4th Floor,
Udyog Bhawan,
NEW DELHI-110 011

Dear Sir,

Subject : Ratification of the norms in respect of Advance Authorization No. 0510386490/-
3/03/00 dated 13.05.2014 issued by the Office of Addl. DGFT, New Delhi, from File
No. 05/23/040/00458/AM14

Reference: Your F. No. 01/80/050/00140/AM-15/DES-1

Reference DGFT's letter No. 01/80/50/00140/AM-15/DES-1/618 dated 19.06.2014 (received by us on 27.06.2014) requesting us to confirm whether the above Authorization obtained by us for physical exports or for Deemed Exports and to furnish certain information in case under Deemed Export.

We confirm that Advance Authorization obtained by us is **under Deemed Export Scheme against a Purchase Order No. 4010072752 dated 10.09.2013 received from ONGC Ltd., Baroda**, under International Competitive Bidding for their Petroleum Operations covered under eligible PEL/ML issued/renewed after 01.04.1999 to ONGC Ltd., which have been notified by the Deptt. of Economic Affairs, Ministry of Finance, vide Notification NO. 2(FT)/DEA/2000 dated 29.08.2000 amended vide Notification No. 1(FT)/DEA/2001 dated 23.05.2011 and Customs Notification No. 17/2001-Cus. dated 01.03.2011 as amended up-to-date and permits duty free imports **but it procured domestically then qualify for Deemed Export benefits**. The requested information against above are as under:

Name of Project Authority	:	Dy. General Manger (MM) ONSG Oil & Natural Gas Corporation Ltd., Regional Stores, Makarpura Road, Baroda - 390 009 (Tel. No. 0265-3603504 / Fax No. 0265-2631342)
Main contractor	:	ONGC Ltd. Projects
Sub-Contractor	:	N/A
Relevant Para of FTP	:	Chapter 8 (DEEMED EXPORT SCHEME)
PAC issued by ONGC Ltd	:	Dated 08.01.2014 (copy enclosed)
ONGC Ltd's P.O. & Date	:	4010072752 dated 10.09.2013

Contd on Page 2..

Corporate Office :

Mohita Bldg., 4th Floor
4 Brikasji Cama Place
New Delhi 110 066

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W : www.botilindia.com



SPEC SCT-2437
SPEC SA-1442
SPEC 7-1-1994
SPEC 11D1-2003

SPEC 14A-0054
SPEC 14L-0040
SPEC 19G1-0012
SPEC 19G2-0016

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



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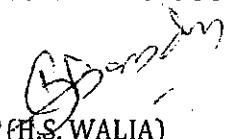
In connection with the above we wish to reiterate that the above Advance Authorization is issued under Deemed Export Scheme under the provisions of Export & Import Policy 1997-2002, Chapter 7 - Deemed Scheme Paras 7.3(a) and benefits Para 7.3(c), **as amended upto date from time to time** and Govt. of India, Ministry of Finance, Deptt of Economic Affairs Public Notice No. 2(FT)/DEA/2000 dated 29.08.2000 amended vide Notification No. 1(FT)/DEA/2001 dated 23.5.2001.

We hope the above satisfies your query. Please confirm.

Accordingly, we request you to please expedite the ratification of norms as applied by us against above Authorization.

Thanking you,

Very truly yours,
For BOTIL OIL TOOLS INDIA PVT LTD.,


(H.S. WALIA)
GENERAL MANAGER

Encl.: as stated

CC: The Foreign Trade Development Officer,
DGFT, Room No. 404, 4th Floor, Udyog Bhavan, New Delhi-11
- For information and necessary action, please


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi-110001



BOTIL OIL TOOLS INDIA PRIVATE LIMITED

BOTIL/5225/0510386490/CS

September 18, 2014

Shri Priya Ranjan
Foreign Trade Development Officer
Office of Directorate General of Foreign Trade
DES-1 Section, Room No. 404, 4th Floor,
Udyog Bhawan,
NEW DELHI-110 011

Dear Sir,

Subject : Ratification of the norms in respect of Advance Authorization No. 0510386490/-
3/03/00 dated 13.05.2014 issued by the Office of Addl. DGFT, New Delhi, from File
No. 05/23/040/00458/AM14

Reference: Your F. No. 01/80/050/00140/AM-15/DES-1

Reference your letter No. 01/80/50/00140/AM-15/DES-1/1453 dated 11.09.2014 (received by us on 16.09.2014) advising non-receipt of our response to your letter dated 19.06.2014 requesting to confirm whether the above Authorization obtained by us for physical exports or for Deemed Exports and to furnish certain information in case under Deemed Export.

Please note that we have already responded to your above letter dated 19.06.2014, vide our letter dated 09.07.2014 (received by your office of 14.07.2014), wherein we had confirmed to you that subject Advance Authorization obtained by us is **under Deemed Export Scheme against a Purchase Order No. 4010072752 dated 10.09.2013 received from ONGC Ltd., Baroda**, under International Competitive Bidding for their Petroleum Operations covered under eligible PEL/ML issued/renewed after 01.04.1999 to ONGC Ltd., which have been notified by the Deptt. of Economic Affairs, Ministry of Finance, vide Notification NO. 2(FT)/DEA/2000 dated 29.08.2000 amended vide Notification No. 1(FT)/DEA/2001 dated 23.05.2011 and Customs Notification No. 17/2001-Cus. dated 01.03.2011 as amended up-to-date and permits duty free imports **but it procured domestically then qualify for Deemed Export benefits.** Copy of said letter along with its enclosures is enclosed for your reference, please.

However and as per your requirement of submission of certificate issued by DGHC certifying that the goods are required for petroleum operations, we confirm that we have already requested ONGC Baroda to issue the desired certificate and we assure you that the same will be furnished to you immediately upon receipt from them.

Thanking you,

Very truly yours,
For BOTIL OIL TOOLS INDIA PVT LTD.,

(GENERAL MANAGER)

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Encl.: as stated

Corporate Office :

Mohta Bldg., 4th Floor
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W : www.botilindia.com



SPEC 6CT-0437
SPEC 6A-1442
SPEC 7-1-1044
SPEC 11D1-0600

SPEC 14A-0054
SPEC 14L-0040
SPEC 19G1-0012
SPEC 19G2-0015





OIL AND NATURAL GAS CORPORATION LIMITED

CORPORATE MATERIALS MANAGEMENT

9TH FLOOR, Core-4, SCOPE MINAR, LAXMI NAGAR: DELHI-110092

TELEPHONE NUMBER (011)-22406457 FAX NUMBER (011)-22446494

No. DLI/Corp-MM/BOTIL-EC/2014

Date: 08.10.2014

To,

**BOTIL OIL TOOLS INDIA PVT. LTD.
4TH FLOOR, MOHTA BUILDING,
4, BHIKAJI CAMA PLACE,
NEW DELHI-110066**

PH: 011-26196442/43

EMAIL: botil@vsnl.com, botil@botilindia.com

Fax No: 011-26196664

SUB: Essentiality Certificates for goods already supplied/purchase orders executed

REF: Your letter BOTIL/ONGC/EC/HSW/CS dated 25.08.2014

Sir,

Based on your letter referred above, ONGC had approached Directorate General of Hydrocarbons (DGH) in connection with issuance of Essentiality Certificate in respect of Corporate MM purchase orders cited in your letter. We have been informed by DGH that they do not issue EC for items which have already been supplied or against purchase orders which have already been executed (copy of communication from DGH is enclosed).

In this regard, we draw your attention to the BEC/Tender Conditions w.r.t Deemed Export Benefits which interalia stipulated that:

“Applicable documents for availing of Deemed Export Benefits (available against PEL/MI issue or renewed after 1.4.99), will be provided by ONGC on bidder's request/responsibility.”

Accordingly, at your request, ONGC had issued the requisite Project Authority Certificate (PAC) in the format specified in Trade Policy and it is observed from your letter that BOTIL had also obtained the import licence/advance authorization from DGFT. In view of the above, we would like to state ONGC position that we do not accept any liability for reimbursement / refund of Deemed Export Benefits denied / withdrawn by the DGFT/Govt. of India for want of Essentiality Certificate from DGH, which was not sought from ONGC prior to the execution of Corp MM purchase order/supply of ordered goods/materials.

ONGC requests you to take up the matter with DGFT/ appropriate department of Govt. of India and continue your efforts for resolution of the issue.

Vajjha Sekhar
(Vajjha Sekhar) 8/10/14
Chief Manager (MM)

Registered Office: Jeevan Bharati Tower-II, Indira Chowk, New Delhi-110001

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

62

Fw: Issue of EC for already executed PO
RAVI ANAND, JAGDISH KUMAR, HK
MANRAL

30-09-2014 09:35

NJS HUNJAN/ONGCL
RAVI ANAND/ONGCL@ONGCL, JAGDISH KUMAR/ONGCL@ONGCL, HK
MANRAL/ONGCL@ONGCL

NJS Hunjan
General Manager(Drilling)

To: NJS HUNJAN/ONGCL@ONGCL
From: DEODAS ROY/ONGCL
Date: 09/29/2014 11:43AM
Cc: Y K SRIVASTAVA/ONGCL@ongcl
Subject: Issue of EC for already executed PO

Dear Sir

This is with reference to the letter no. MM/P&E/D-II/EC/FE/BOTIL/2014-15 dated 05.09.2014 for issuing EC against PO which has already been executed.

In this connection, I would like to bring to your kind notice that DGH does not issue EC for items which have already been supplied or against PO which has been already been executed.

This is being submitted for kind information.

Regards

Regards,
देवदास राय Deodas Roy
उप महाप्रबन्धक (बेधन सेवारत)
Dy. General Manager (Drilling)
हाईड्रोकार्बन महानिदेशालय
(पेट्रोलियम एवम् प्राकृतिक गैस मन्त्रालय के अधीन)
Directorate General of Hydrocarbons.
(Under Ministry of Petroleum & Natural Gas)
PH:0120-2472197, Mo: +91964330121

इस ईमेल को कृपया मुद्रित न करें जब तक यह बिल्कुल आवश्यक न हो! पेड़ों को बचाने के लिए कागज को बचाईये!

Please do not print this email unless it is absolutely necessary. Save paper, save trees.

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Disclaimer:


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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FARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

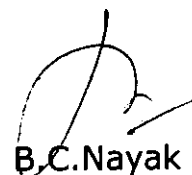
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

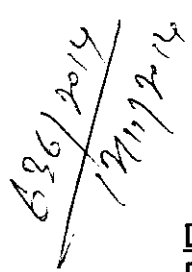
Sl. no. 7469
9810144
9-12-14 ✓

Subject: Application of M/s Daewon Automotives India for
ratification of norms of AA no 0410158756 dt 19-06-14

DES-I, DGFT may kindly refer to the above mentioned licence
of M/s Daewon Automotives India . This Office recommends
import under repeat basis with AA no 0410156226 dt 14-03-
14.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
11-11-14


DGFT (FTDO, DES- I

Deptt. of HI, UO No 3(74)/14-TSW(B) 344 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Connaught Place, New Delhi-11


11/11/14



W/C

S NO 76 65
29/12/2014

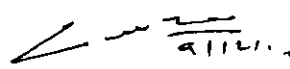
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/12/2014 - Case No. 23/10/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510388973 dated 20.06.2014)

Advance Authorisation may be ratified as under:

1. Net Empty weight of 102.3 MT may be specified with the quantities of export product..
2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 4, 5 & 6.
3. Quantities of import items at Sl. No 1, 5 & 6 may be allowed as 1.0417 Kgs./Kg. content in the export products as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 12883 Kgs. inclusive of 34.3 % wastage after taking 20 % recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 502 Kgs. (2 Nos.) on net to net basis.
6. Quantity of import item at Sl. No. 4 may be allowed as 26308 Kgs. (21108 Meters) inclusive of 2 % wastage.
7. Quantity of import item at Sl. No. 7 may be allowed on net to net basis with accountability clause
8. Quantities of import items at Sl. No. 8 to 14 may be allowed as applied for.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/76 dated 09/12/2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DIL 66
H. No 82
9/12/14

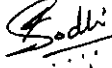
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Fixation of Adhoc norms against advance authorisation no 0310787636 dated 05.08.14 for M/s UNI VTL Precision Pvt Ltd.

The following needs to be clarified before norms can be fixed:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of export product as well as import item.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME) for taking a view by NC.


9/12
(K.S. Sodhi)
AD (ME)

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(176)/2014-ME dated 09.12.2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L ✓ SM 83 67
09.12.14

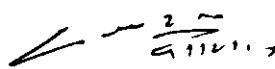
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/12/2014 - Case No. 1/19/80 (M/s Essar Projects (India) Ltd.) (Advance Authorization No. 5210041184 dated 07.08.2014)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantities of import items from Sl. No. 1 to 11 in Nos. also in addition to their weights.
3. Details of import item at Sl. No. 11 and its specific use in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/83 dated 09/12/2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Connaught Place, New Delhi-11

WIC

SN87

68

09.12.2014

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/12/2014 - Case No. 5/19/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310788394 dated 26.08.2014)

Advance Authorisation may be ratified as under:

1. Net Empty weight of export products may be specified as under:

Sl. No.	Net Empty Weight (Kgs.)	Sl. No.	Net Empty Weight (Kgs.)	Sl. No.	Net Empty Weight (Kgs.)
1	180360	6	6350	11	30495
2	3587	7	5320	12	30495
3	7962	8	31067	13	30495
4	16500	9	31067	14	13160
5	20865	10	30495	15	4950

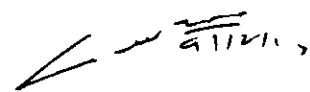
- Quantity of import item at Sl. No. 1 may be allowed as 333 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 9936 Kgs. inclusive of 3 % wastage.
- Quantity of import item at Sl. No. 2 may be allowed as 49 Nos. on net to net basis. Duty free weight of this item may be allowed as 90569 Kgs. inclusive of 33 % wastage after taking 20 % recovery from scrap.
- Quantity of import item at Sl. No. 3 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 2294 Kgs. inclusive of 72 % wastage after taking 20 % recovery from scrap.
- Quantity of import item at Sl. No. 4 may be allowed as 71 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 3472 Kgs. inclusive of 3 % wastage.
- Quantity of import item at Sl. No. 5 may be allowed as 31 Nos. on net to net basis. Duty free weight of this item may be allowed as 32063 Kgs. inclusive of 40.5 % wastage after taking 20 % recovery from scrap.
- Word "Relevant" may be prefixed with the description of import items at Sl. No. 6, 7, 10 to 15, 19, 24 & 26.
- Quantities of import items at Sl. No. 6, 7, 19 & 24 may be allowed as 138264 Kgs., 19916 Kgs., 28163 Kgs & 2664 Kgs. respectively as 1.05 Kgs./kg. content in the export products.
- Quantity of import item at Sl. No. 8 may be allowed as 11 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 13 Kgs. inclusive of 3 % wastage.
- Quantity of import item at Sl. No. 9 may be allowed as 5 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 8 Kgs. inclusive of 3 % wastage.



ARVEEN SHARMA
Joint Director General
Department of Foreign Trade
Ministry of Commerce & Industry
New Delhi-11

10. Quantity of import item at Sl. No. 10 may be allowed as 63602 Kgs. (66644 Meters) inclusive of 2 % wastage.
11. Quantity of import item at Sl. No. 11 may be allowed as 2108 Kgs. (2232 Meters) inclusive of 2 % wastage.
12. Quantity of import item at Sl. No. 12 may be allowed as 77339 Kgs. (75836 Meters) inclusive of 2 % wastage.
13. Quantity of import item at Sl. No. 13 may be allowed as 283 Kgs. (170 Meters) inclusive of 2 % wastage.
14. Quantity of import item at Sl. No. 14 may be allowed as 714 Kgs. (27 Meters) inclusive of 2 % wastage.
15. Quantity of import item at Sl. No. 15 may be allowed as 862 Kgs. (556 Meters) inclusive of 2 % wastage.
16. Quantity of import item at Sl. No. 16 may be allowed as 638 Nos.(1543 Kgs. on net to net basis with accountability clause.
17. Quantity of import item at Sl. No. 17 may be allowed as 4346 Nos.(10328 Kgs. on net to net basis with accountability clause.
18. Quantity of import item at Sl. No. 18 may be allowed as 1 No.(3 Kgs.)on net to net basis with accountability clause.
19. Quantities of import items at Sl. Nos. 20, 21 & 22 may be allowed as 2949 Kgs. each.
20. Quantity of import item at Sl. No. 23 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as 1048 Kgs. inclusive of 35 % wastage after taking 20 % recovery from scrap.
21. Quantity of import item at Sl. No. 25 may be allowed as 28 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 283 Kgs. inclusive of 3 % wastage.
22. Quantity of import item at Sl. No. 26 may be allowed as 61.9 Kgs. (18 Meters) inclusive of 2 % wastage.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/87 dated 09/12/2014



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

2/L

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09/12/2014 30

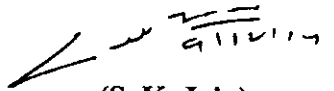
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/12/2014 - Case No. 19/19/80 (M/s Dresser-Rand India Private Ltd.)
(Advance Authorization No. 0310788390 dated 28.08.2014)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 8 & 9 of Standard Deficiency Format.- export product wise.
2. Basis/detailed calculations for the quantities of import items.
3. Import items at Sl. No. 1, 24, 47, 70, 93, 116, 141, 164, 187, 213, 236 & 259 (Engines) appears to be of Capital Goods nature and details of manufacturing activities on these items may be specified.
4. Details of import items at Sl. No. 2, 25, 48, 71, 94, 117, 142, 165, 188, 214, 237 & 260 and their specific use in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/88 dated 09/12/2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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09/12/2014

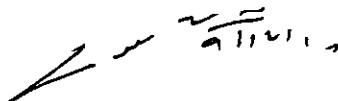
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/12/2014 - Case No. 18/19/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310788649 dated 02.09.2014)

Advance Authorisation may be ratified as under:

1. Net Empty weight of export products at Sl. No. 1, 2 & 3 may be specified as 13812 Kgs., 6567 Kgs. & 2411 Kgs. respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 39 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 2324 Kgs. inclusive of 3 % wastage.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 16551 Kgs. inclusive of 5 % wastage.
4. Quantities of import items at Sl. Nos. 3, 4 & 5 may be allowed as 169 Kgs. each.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/90 dated 09/12/2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

2/L S No 93
09.12.2014 72

Department of Industrial Policy & Promotion

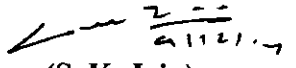
(TSW)

**NC Meeting dated 09/12/2014- Case No. 20/19/80 (M/s GEA Ecoflex India Pvt. Limited)
(Advance Authorization No. 0310788788 dated 05.09.2014)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format.
2. Blank size supported by size of export item

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/93 dated 09/12/2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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09.12.2014

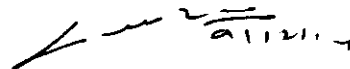
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/12/2014 - Case No. 29/19/80 (M/s Luminous Water Technologies Pvt. Limited) (Advance Authorization No. 0510391189 dated 17.09.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format.
2. Specific nature/use of each import item viz. as Raw Material, Component, spare, Consumable or Packing material.
3. Details of import item at Sl. No. 19.
4. Certain import items are listed at more than one place e.g. import items at Sl. No. 53 to 61 are same as that at Sl. No. 65 to 73 and the same may be clarified.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/98 dated 09/12/2014


ARVINDER SHARMA
Director General
Director General of Foreign Trade
Ministry of Commerce & Industry
New Delhi-11

DL

SN0106⁷⁴
dt 9.12.14

Firm may be asked to submit the following details:

- Norms committee may take a view

(S. K. Jain)
Development Officer

DIPP No. 12/159/2014-TSW/106 dated 09/12/2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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29.12.2014

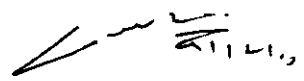
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/12/2014 - Case No. 24/19/80 (M/s Shakti Pumps (India) Limited)
(Advance Authorization No. 5610004450 dated 21.10.2014)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1, 2 & 5, export product wise.
3. Size/Specs. of import item at Sl. No. 6 and justification/basis for quantity of this item. Net length of rubber cable in each export product may also be indicated.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/121 dated 09/12/2014


DIRECTOR GENERAL
Director General
Directorate General of Foreign Trade
Ministry of Commerce and Industry
Udyog Bhawan, New Delhi-11



LIC:LUT:791:OGSP

December 08, 2014

The Directorate General of Foreign Trade
(DES I)
Udyog Bhavan,
Maulana Azad Road,
New Delhi - 110 011

IEC: 0388024011

Dear Sir,

Amendment in Ratification of the norms in
respect of Advance Authorisation No.
0310557677 dated 29.01.2010
Your File No. 01/80/50/00245/AM11/DES-I

In continuation to our earlier letter dated 22.10.2014 submitted to your office, we hereby submit a copy of M/s ONGC's Fax Message dated 05.12.2014 detailing their inability to recommend issuance of such a certificate from DGH.

We request your kind consideration for the explanation furnished by our customer M/s ONGC vide their above cited Fax message.

In view of the above, we now sincerely request you to issue amendment of ratified norms which in turn will help us to obtain necessary license redemption from the Regional Authority.

Awaiting a favourable reply,

Thanking you, we remain,

Yours faithfully
for Larsen & Toubro Limited

(Shailesh Agrawal)
Deputy General Manager

Encl:

- 1) Copy of M/s ONGC's Fax Message dated 05.12.2014.

Larsen & Toubro Limited

Corporate Office, New Delhi :

Ambadeep Building (9th Floor), 14, Kasturba Gandhi Marg, New Delhi-110001, INDIA

Tel: +91 11 4150 8888 Fax: +91 11 4150 9979 www.Larsentoubro.com

CIN No. L99999MH1946PLC004768

PARVATI CHAKRA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhavan, New Delhi-11

Registered Office
L&T House, N. M. Marg
Ballard Estate
Mumbai - 400 001, INDIA



OFFSHORE
WORKS
DIVISION

FAX MESSAGE

PROJECT
NAME:
PAGE:

MHNPGC
1 of 1

11, High, ONGC Office Complex,
Bandra- Sion, Link Road,
Mumbai-400 017.
Fax No.022-2408 8500

Tel. No. 022-24089466, 9969222286

e-mail: jaishanker_g@ongc.co.in ;
gjshanker@gmail.com

From: G. Jaishanker
DGM (M)/PC-MHN-PGC

File Ref. MR/ES/OW/MHN-PGC/OWC-330/2014
Date 05.12.2014

To : M/s L & T Hydrocarbon Engineering Limited
4th Floor, North Block-II, Saki Vihar Road,
Powai, Mumbai - 400 072

Attn: Mr. Ashish Shukla, PM-MHN-PGC
Fax No. +91- 22- 67058095/8099

Sub: MHN-PGC Module Project – Issue of Essentiality Certificate

Ref : LTHE Letter ref no. COW-0855 dt.11.10.2014 & COW-0860 dt. 21.11.2014

LTHE's request for issuance of Certificate from DGH as above has been reviewed internally, & following are the observations:

- (i) As per Contract, the PEL/ML was issued before 01.04.1999 and accordingly EPCG License was obtained by ONGC. No exemption of Excise duty was available under customs notification no.12/2012 (earlier 21/2002)
- (ii) L&T had cleared the goods on payment of Excise duty & same was claimed as refund by ONGC after undertaking to fulfill export obligation as a condition of EPCG License.
- (iii) Further, all correspondences from DGFT/Excise authorities do not indicate the requirement of such a certificate towards ONGC's EPCG License.

Hence, the certificate from DGH cannot be requested under the above notification.

G. Jaishanker
DGM (M), PC-MHNPGC

FORMAT NO
OWD/SOP/022

Ref. PROCEDURE NO
OWD/SOP/017

ISSUE NO.

REV. NO.

PARVATI SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

SM 468 468 78
AIR - 33

Department of Heavy Industry
TSW(B) Section

05-12-14

Subject: Application of M/S Thyssenkrupp Industries for ratification of norms AA no 3110039520 dt 07-08-09

DES-I, DGFT may kindly refer to the above mentioned licence of Based on the information submitted, this Office recommends the following.

Export

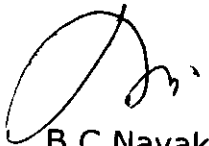
Internal Coal Handling system with mandatory spares

Import

There are total 74 items which consists of components & spares. Components may be allowed under GN-4 with accountability clause. Spares may be allowed as per spares policy.

The above issues with the approval of Industrial Advisor (KKT).

1882/G9/
4/12


B.C. Nayak
Development Officer
04-12-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(159)/14/TSW(B) 226 dated


4.12.2014


P. K. V. S. CHANDRA
Joint Director General
Director General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



510 472 79
A/R- 70
Dt 09/12/2014

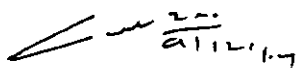
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/12/2014 - Case No. A/R-70 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310777054 dated 04.04.2014)**

Norms may be modified as under:

1. Net weight of export product may be modified as 1488.988 MT.
2. Quantity of import item at Sl. No. 1 may be modified as 652770 Kgs. as 1.03 Kgs./Kg. content in the export product as claimed by the firm.
3. Quantity of import item at Sl. No. 3 may be allowed as 33 Nos. on net to net basis. Duty free weight of this item may be allowed as 315220 Kgs. as 3.28 Kgs./Kg. content in the export product after taking 20 % recovery from scrap.
4. Quantity of import item at Sl. No. 4 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as 30447 Kgs. as 1.67 Kgs./Kg. content in the export product after taking 20 % recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/70-A/R dated 09/12/2014


DARVEEN SHARMA
D.G. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S M 473.88
A/R-72
Dt. 9.12.2014

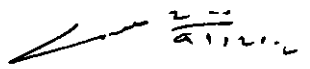
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/12/2014 - Case No. A/R-72 (M/s The Saraswati Industrial Syndicate Limited)(Advance Authorization No. 0510254039 dated 07.12.2009)

Based on the detailed calculations and justification submitted by the firm for the requirement of Corrothane, following modifications may be carried out in the ratified norms:

4. Total quantity of import items at Sl. Nos. 9 , 18, 27, 36, 45, 54 & 64 (Corrothane XT) put-together may be allowed as 3441 Litres.
5. Total quantity of import items at Sl. Nos. 10 , 19, 28, 37, 46, 55 & 65 (Corrothane XT-HA) put-together may be allowed as 493 Litres.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/72-A/R dated 09/12/2014


PARVEEN SHARMA
Sgt. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

01/100/162/180/Am-1/-
(Sd.)
Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

63
SNO 476
A/R-113
21.9.12.2014
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2.9.14

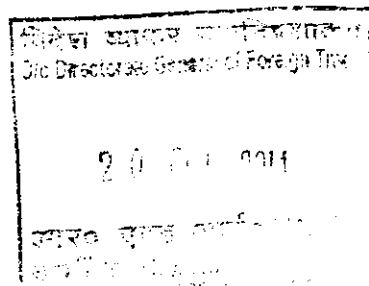
DEST

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.03107633789 dated 26.12.2013 issued in favour of M/s. Sterlite Technologies Ltd. Maharashtra ?

Reference DGFT I.D. No. 01/80/50/0038/AM15/DES-1/98 dated 24.4.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Sterlite Technologies Ltd. Maharashtra for export of "Fibre Optical Fibre Unarmoured Cable".

2. The FOB value of export is Rs.80,019,408.39 (US\$ 1,288,557.31)) and CIF value of import is Rs 57,379,504.46 (US\$ 909,342.39).

3. The application has been examined in the Department of Information Technology from technical angle. The import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization as per the details given in the Annexure 'A' inclusive of the wastage mentioned therein.



(Asha Nangia)
Director
Tel. No.24301268

Shri Priya Ranjan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. W-27/20/2014-IPHW dated 14.10.2014

21/10/14
Sh. Jain

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.	Import item	Wastage Recommended	Quantity Recommended
1.	Single Mode Optical Fibre	5%	116048.6
2.	Polybutylene Terphthalate (PBT)	2%	20607.49
3.	Colouring Ink U.V.	0.5%	874.91
4.	Thixotropic Jelly Compound(Filling/Flooding)	2%	7752.68
5.	Water Blocking Tape 0.25mm thickness	2%	19032.00
6.	High Density Polyethylene (HDPE)	2%	23731.44
7.	Aramid Yarn/Aramid Filament Yarn	2%	545.2
8.	Water Swellable Yarn	1%	462.08
9.	Water Blocking Rib Cord/Aramid Rib Cord	1%	199.93
10.	Hot Foil Marking Tape White/Black	1%	394.8
11	Wooden Drum	0%	41.00

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Welcome Muthukumar Sundaram, FTD  Help

Folders Inbox Sent Trash Drafts Addresses Options

muthu.k@nic.in: Inbox

          Move me

Sent Tuesday, December 2, 2014 4:41 pm

To "S. Muthu Kumar" <muthu.k@nic.in>

Subject Fwd: REQUEST FOR TIME TO REPLY (GODREJ & BOYCE MFG CO LTD)

----- Original Message -----

From Adil Mehta <adilsha@godrej.com>

Date Tue, 02 Dec 2014 13:58:06 +0530

To parveen.s@nic.in

Subject REQUEST FOR TIME TO REPLY (GODREJ & BOYCE MFG CO LTD)

Dear sir,

Sub: RATIFICATION OF NORMS IN RESPECT OF:

- 1)ADV. AUTH NO:0310403017 DT. 10-9-2006
- 2)ADV AUTH NO: 0310465595 DT. 19-3-2008
- 3)ADV AUTH NO: 0310472348 DT. 29-5-2008
- 4)ADV AUTH NO: 0310492142 DT. 27-10-2008
- 5)ADV AUTH NO: 0310561529 DT. 23-2-2010
- 6)ADV AUTH NO: 0310466996 DT. 2-4-2008.

OBTAINED UNDER PARA 4.7 OF HBP (VOL-1)

DGFT FILE NO: 01/80/050/00818/AM10/DES-1/2209 DT. 20-11-2014

MEETING NO: 16/15 DT. 28-10-2014.

We refer to our captioned six Advance Authorizations against which ratification details are reqd. to be submitted.

As certain drawings/diagrams with related information are required to be submitted in all the six cases, we request The Honourable Norms Committee to grant us time of one month to reply for the same.

We thank you for the same and regret the inconvenience.

Thanking you

Yours faithfully

For Godrej & Boyce Mfg. Co. Ltd

Adil Mehta

Chief Manager-EXIM

Corporate Procurement Dept.

TEL: 022-67963210

MOB: 9833877535

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. No. 83
478
Case No. AIR-94
29-12-2014.

D/L

S No 4884
A/R-106
Dt 9.12.2014

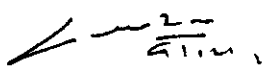
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/12/2014 - Case No. A/R-106 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310764594 dated 06.01.2014)

As there is a substantial reduction in weights of export items, firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format-export product wise for export items at Sl. No. 1 to 15.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/106-A/R dated 09/12/2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

2/L

S NO 482
A/R-108
09/12/2014

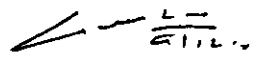
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/12/2014 - Case No. A/R-108 (M/s Bharat Heavy Electricals Limited) (Advance Authorization No. 0410112044 dated 02.03.2011)

Firm may be asked to submit the following information:

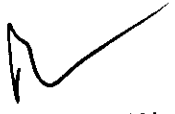
1. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format for import item at Sl. No. 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/108-A/R dated 09/12/2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WIC

Department of Industrial Policy & Promotion
(TSW)

SMO 484 E3
A/R-110
Dt 9.12.2014

NC Meeting dated 09/12/2014 - Case No. A/R-110 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510359006 dated 08.07.2013)

Norms may be modified as under:

1. Net Fabricated weight of export item may be reduced as 547.331 MT.
2. Quantities of import items at Sl. No. 5 & 6 put together may be reduced as 37955 Kgs.
3. Import items at Sl. No. 15, 16, 17 & 19 may be deleted.

Norms committee may take a view

/ 11.12.14

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/159/2014-TSW/110-A/R dated 09/12/2014

✓

DARVEEN CHAKRA
Dir. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S British Engines India for fixation of wastage norms.

DES-I, DGFT may kindly refer to the above mentioned request of M/S British Engines India. The firm's reply of dated 30-05-14 has been examined. The firm has sought clarification if it has to submit information for indigenous items also. It may be clarified that the firm has to submit information/calculation for all the raw material whether imported or indigenous whose wastage norms is to be fixed.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
23-11-14

FTDO, DES-I, DGFT

Deptt. of HI, UO No 1(05)/13-TSW(B) 250 dated

P. RAVEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11